श्री दर्शन सिंह यादव (उत्तर प्रदेश): सर, हिन्दी में इन्टरप्रेट नहीं हो रहा है।...(**व्यवधान**)...

चौधरी मुनब्बर सलीम (उत्तर प्रदेश): सर, हिन्दी में नहीं आ रहा है।...(**व्यवधान**)...

† **چودھری منوّر سلیم :** سر، ہندی میں نہیں آ رہا ہے ---(مداخلت)---

श्री अरविन्द कुमार सिंह (उत्तर प्रदेश): सर, पहले इसे ठीक करवाइए।...(**व्यवधान**)...

ANNOUNCEMENT BY THE CHAIR

Re. problem with microphone system in the Chamber

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): I have to inform the hon. Members that the CPWD has intimated that there is some problem with the microphone system in the Chamber and, accordingly, they have switched over to the standby system. I hope the hon. Members will kindly bear with me the inconvenience caused till the microphone system is restored to a functional state. ...(*Interruptions*)...

STATUTORY RESOLUTION AND GOVERNMENT BILL–(Contd.)

Disapproving the Criminal Law (Amendment) Ordinance, 2013

and

The Criminal Law (Amendment) Bill, 2013

SHRI D. RAJA: Sir, today is a solemn moment for the Indian Parliament as we acknowledge the unfortunate and the bitter truth that there is widespread and systematic sexual violence against women in India. As stated in the Justice Verma Committee Report, this reflects that even after more than 60 years of our Independence, women citizens–I mean women citizens–do not enjoy the Constitutional guarantee of equality and non-discrimination. Sir, post the gang rape in Delhi and the death of the young brave heart, the people particularly the youth and women of India, expressed their outrage at the impunity with which sexual violence was being committed in India and demanded an end to this state of affairs.

It is the duty of the Parliament to respond to this, through legislative amendments. The Government responded by appointing the Justice J.S. Verma Committee, which, in a record time, placed before us a comprehensive analysis and

† Transliteration in Urdu Script.

path-breaking recommendations. But, in a haste and without due consideration, the Government issued an Ordinance on 3rd February, 2013. This Ordinance did not respect the letter and spirit of the Verma Committee Report. In fact, it introduced legal provisions in contradiction to the recommendations of the Verma Committee. The Ordinance also showed disrespect for parliamentary process by not waiting for the report of the Parliamentary Standing Committee, deliberating on the Criminal Law (Amendment) Bill 2012. I am also a Member of this Committee. Not only was the Ordinance ill-conceived, but it was also an abuse of constitutional power, as there was no emergent situation that required the enactment of the Ordinance when the Parliament, the supreme legislative body, was scheduled to be convened on 21st February, 2013. The Ordinance reflects complete lack of seriousness on the part of the Government to respond to such a grave issue. The Ordinance has created unnecessary confusion and controversy in the Media and in the minds of the public. All this was highly undesirable.

I am glad that, now, the Bill is before the Parliament, which is an appropriate forum for due deliberation, consideration and passage of amendments to the law. The Home Minister should please take note of it. I recall the Speakers of the Lower House of Parliament have disapproved the decisions of the Government to issue an Ordinance when the date of commencement of Parliament Session is not very far from the date of promulgation of an Ordinance. Here, I would like to quote the observations of the Speaker of the First Lok Sabha, when an Ordinance was issued in such circumstances. I quote, "The procedure of promulgation of an Ordinance is inherently undemocratic. Whether an Ordinance is justifiable or not, the issue of a large number of Ordinances has psychologically a bad affect. The people carry on an impression that the Government is carried on by Ordinances. This House carries a sense of being ignored. And, the Central Secretariat, perhaps, get into the habit of slackness that necessitates Ordinances and an impression is created as if the House has no alternative but to put its seal on matters that have been legislated upon by Ordinances. Such a state of thing is not conducive to the development of the best parliamentary traditions." This was the observation of Shri G.V. Mavalankar, the Speaker of the First Lok Sabha. So, as the people, particularly the women and the youth of this country, look at Parliament with expectation and hope, I urge upon all of us to rise to the occasion and make necessary amendments to the laws which will

[Shri D. Raja]

ensure that all forms of sexual violence against women are declared as crimes, be it the crime of sexual harassment or stalking or voyeurism or rape. These amendments and our discussions in Parliament should focus on how to make the law an effective law, procedures and the criminal justice system more accessible and robust for women who suffer sexual violence. Discussions around misuse of law are harping upon civilizational agony, prejudice and discrimination, which we have to fight against, both through law and other mechanisms, if we are indeed committed to bring an end to all forms of violence against women so that women of all classes, religions, castes and communities can enjoy active citizenship as promised by the Indian Constitution.

Sir, while I speak on this Bill, I have already moved several amendments. When the amendments are taken up, I will be able to say a few more things.

Sir, at this moment, my heart goes to the millions of our women, half of our society, our citizens, the women citizens, the female citizens, that this Parliament is sensitive to their concerns, that the Parliament is sensitive to the violence, the continued violence, against our women. Sir, at this moment, my heart also goes to the women all over the world, and the Parliament of India can set a model. Here is an ancient civilization. India is a civilized nation and India stands up in defence of women and their rights; and this message will go to the world. My heart, particularly, goes to the thousands of women who live in Sri Lanka, who live under Army occupation, who are being subjected to sexual violence by the Army. They are subjected to army rape! Sir, my heart goes to them.

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): Mr. Raja, kindly conclude.

SHRI D. RAJA: Sir, today when UNHRC meets for a final vote at Geneva, I hope my Government will play a crucial role in strengthening the Resolution showing India's concerns for Sri Lankan Tamils and India's fight for justice for Sri Lankans in the past, justice for the present. Sir, if we strengthen this piece of legislation properly, it will stand out as a model not only to our neighbouring countries but also to the entire world that Indian civilization stands up in defence of women and their rights.

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): Okay. Thank you.

SHRI D. RAJA: With these words, Sir, I move this Resolution.

SHRI SUSHILKUMAR SHINDE: Sir, I rise to move the Criminal Law (Amendment) Bill, 2013 for consideration and passing of this august House.

Over the past few months, the whole nation was convulsed with the aftermath of events following the extremely tragic case on 16th of December, 2012, of the gangrape and subsequent death of a young woman. The conscience of the whole nation was shaken in an unprecedented manner. The whole nation rose as one and demanded not only that justice be delivered speedily in this case but a clarion call was given for a complete overhaul of our laws relating not only to rape but to the whole fabric of laws pertaining to crimes against women. The present Bill is a culmination of our efforts towards that end.

I would like to recall that the Government had been seized of these issues and had introduced the Criminal Law (Amendment) Bill, 2012 in the Lok Sabha on the 4th of December last year with the intention of strengthening our criminal laws pertaining to rape and the associated matters. This Bill stood referred to the Department-related Standing Committee on Home Affairs before 'the whole issue was overtaken by the unfortunate events of 16th December. After the horrendous incident of gang rape, the Government set up a Committee, headed by Justice J.S. Verma, to make recommendations on amending various laws to provide for speedy justice, as also to provide for enhanced punishment for offenders .in cases of sexual assault of an extreme nature.

SHRI K.N. BALAGOPAL (Kerala): Sir, he is not replying to the Statutory Motion.

SHRI SUSHILKUMAR SHINDE: I would reply to the Statutory Motion also but I am presenting the Bill. I would reply to what he has said.

SHRI K.N. BALAGOPAL: Sir, the procedure is, before he makes the presentation, he must reply to the Statutory Motion.

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): Please, allow the ...*(Interruptions)*...

SHRI SUSHILKUMAR SHINDE: The Verma Committee submitted its Report within one month. ...(*Interruptions*)...

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): Hon. Minister, the procedure is, you have to reply to them and only then start speaking on the Bill.

SHRI SUSHILKUMAR SHINDE: All right, Sir. 1 shall reply to them. ...(*Interruptions*)...

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): Please try working that out, because the procedure on Statutory Resolution has already begun. So, you may cover that point.

SHRI SUSHILKUMAR SHINDE: Sir, I shall certainly do that.

Responding to the emergent situation, Government promulgated the Criminal Law (Amendment) Ordinance, 2013 on 3rd February, 2013, which covered most of the aspects recommended by the Justice Verma Committee. The Government has considered recommendations made by the Justice Verma Committee, recommendations of the Parliamentary Standing Committee, suggestions received from leaders of various political parties in the meeting held on the 18th March, and suggestions received from various quarters, including women's groups, for drafting The Criminal Law (Amendment) Bill, 2013. This Bill has been passed in the Lok Sabha on the 19th March and has received wide support in that House.

SHRI D. RAJA: Sir, what is the procedure in the case of a Statutory Motion?

SHRI SUSHILKUMAR SHINDE: I will reply to that.

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): The procedure is that the Mover has to make his presentation and then, the hon. Minister could speak on that. Otherwise, he can take his time and after he moves the Resolution, when all hon. Members have made their presentations, he could reply to the Resolution too.

SHRI SITARAM YECHURY (West Bengal): Sir, I am sorry, this is a Statutory Motion. A Statutory Motion, once it is placed in the House. ...(*Interruptions*)...

SHRI SUSHILKUMAR SHINDE: Even in the Lok Sabha, the same procedure was followed.

SHRI SITARAM YECHURY: Please, bear with me for a minute. When a Statutory Motion is actually moved in the House, the Minister will have to reply and then, the House decides whether to accept or reject it. It cannot be kept in abeyance. That is the meaning of a Statutory Motion according to the rules. So, you will have to take a decision on that. That is the procedure.

SHRI SUSHILKUMAR SHINDE: In the other House, both were taken up together.

SHRI SITARAM YECHURY: Sir, it is possible that if the Mover of the Resolution says, 'in view of the fact that the Bill is now being discussed, I withdraw my Statutory Motion', then it is acceptable. But if he does not do that, then we have to vote so that it is accepted.

SHRI SUSHILKUMAR SHINDE: There was no question of withdrawal. Even in the Lok Sabha, the Statutory Motion was moved. Subsequently, I had presented the Bill. But when I made the reply afterwards, at that time, the Mover was not present in the House. He had wanted to actually withdraw it.

SHRI SITARAM YECHURY: Then, you must ensure that this Mover is also not present! ...(*Interruptions*)... Sir, a Statutory Motion cannot remain on the agenda without a decision. That is the meaning of a Statutory Motion.

SHRI SUSHILKUMAR SHINDE: I agree with you.

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): This is the procedure that we are actually following in this House. Kindly let it be as it is.

SHRI SITARAM YECHURY: Sir, as the Chair, if you ask us to follow a procedure that violates the rules, what else can we do? ...(*Interruptions*)...

SHRI D. RAJA: The fact of the matter is, only when this Ordinance is disapproved by the House can we take up the new Bill, that is, The Criminal Law (Amendment) Bill, 2013.

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): The procedure followed by this House is that the Resolution can be allowed to be made; the Mover can make the presentation.

SHRI D. RAJA: Sir, the Resolution has been moved. Now, the House should say, 'Yes, we agree with the Resolution'.

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): We are following this procedure.

SHRI SITARAM YECHURY: Sir, you may give a ruling. ...(*Interruptions*)... May I suggest, that as the Chair, you may give a ruling that the Statutory Motion has been moved and along with the discussion on the Bill, this would also be discussed in the House. ...(*Interruptions*)... That is not clear.

DR. NAJMA A. HEPTULLA (Madhya Pradesh): Sir, both the Statutory Resolution moved by the hon. Member and the Motion moved by the Minister can be taken up together and then replied to. ...(*Interruptions*)...

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): That is the procedure that we are following here.

SHRI SITARAM YECHURY: That must be put on record.

SHRI SUSHILKUMAR SHINDE: The Government has considered recommendations of Justice Verma Committee, Parliamentary Standing Committee, the suggestions received in the meeting with the leaders of various political parties held on 18th March and the suggestions received from various quarters including women's groups for drafting the Criminal Law (Amendment) Bill, 2013. This Bill has been passed in Lok Sabha on 19th March and received wide support in that House.

The broad scheme of the Bill can be categorized into three parts. The first part deals with the definition of rape. Acts like disrobing of women, voyeurism, stalking, trafficking and sexual exploitation of persons and minors will now be new offences in the Indian Penal Code. Specific provisions are being made for acid attacks for which there was no specific provision earlier.

Secondly, the Bill provides for meting out harsher punishments in certain cases. In cases of rape where the offender inflicts any injury which causes the death of the victim or causes her to be in a persistent vegetative state, the offenders would get a minimum of 20 years which can extend to the rest of his natural life or death. Minimum punishment of 20 years, extendable to sentence for life, has been

prescribed for gang rape and sentences up to death will be given for repeat offenders of rape or gang rape.

At the third level, the laws are being made more women friendly by providing for protection of dignity of women during the recording of evidence as well as during their cross-examination. Provisions are being made for compensation, medical treatment and related issues. Providing for minimum punishment in grave cases and removing judicial discretion in others would help in plugging loopholes in the existing system.

Sir, we now stand at the threshold of a revolutionary step in ushering in a new era in our criminal laws pertaining to women. Linked with this is also the larger issue of gender sensitivity and empowerment. Needless to say, the eyes of the whole nation are upon us and we must deliver and delivery quickly. Let us honour the memory of that brave heart who sacrificed her life fighting for her honour and dignity by ensuring a smooth and speedy passing of this Bill. By doing so, we would ensure that the Legislative Framework remains relevant to the changing times and protects the women in our society.

Sir, I now commend the Criminal Law (Amendment) Bill, 2013 for consideration and passing of this august House.

The questions were proposed.

...(*Interruptions*)...

SHRI M. VENKAIAH NAIDU (Karnataka): would like to know from the hon. Minister why the Bill is not having the Statement of Objects and Reasons. For bringing this Bill, it should be part of the Bill. ...(*Interruptions*)...

SHRI SUSHILKUMAR SHINDE: It is there. ...(*Interruptions*)...

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): Now, the Statutory Resolution and the Motion of consideration of Bill are now open for discussion. Kindly cooperate with the Chair. All the parties have decided that we have to complete our discussion before 2.30 p.m. so that the Minister can reply, clause-by-clause consideration can be done and the Bill can be passed before 3.00 p.m. Otherwise, we may have some difficulty. Kindly cooperate.

1.00 P.M.

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): Finally, the Bill should be passed before 3 o'clock. Otherwise, we will be having some difficulty in it. Kindly co-operate. Now, Shrimati Maya Singh.. ..(*Interruptions*)...

SHRIMATI JAYA BACHCHAN (Uttar Pradesh): Sir, this is not possible. Please, do not do this. We understand the sentiment of the Government. They want to show that they are bringing in this Bill. We appreciate it. Please, don't humiliate.

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): Okay. Shrimati Maya Singh.

श्रीमती माया सिंह (मध्य प्रदेश):उपसभाध्यक्ष महोदय, आपने मुझे बोलने का मौका दिया, इसके लिए मै आपकी आभारी हूं। प्रस्तुत विधेयक जिस पृष्ठभूमि में इस सदन में आया है, वह सिर्फ एक दर्दनाक घटना की उपज नहीं है, बल्कि हमारे देश में तमाम सालों से महिलाओं और बच्चियों पर जो अनेक तरह की शारीरिक और मानसिक प्रताड़नाओं का इतिहास रहा है, वह भी इसका एक कारण है। दामिनी की घटना ने तो यातनाओं के गर्त मे दबे उन सभी दर्दों को फिर से ताजा कर दिया है और आखिरकार उस दर्द का अहसास हमारी सरकार तथा संसद को हुआ कि अब अति हो चुकी है और इसकी इति आवश्यक है, इसलिए यह विधेयक आज हमारे सामने है। अगर हम इस घटना और इस तरह की तमाम घटित होने वाली घटनाओं को लें, तो पहले मैं उस पर एक नजर डालना चाहूंगी कि कल हमारे सामने क्या सवाल थे और यह विधेयक उन सभी प्रश्नों का सार्थक उत्तर है? पहले मैं उन सभी समस्याओं का जिक्र करना चाहूंगी और बाद में इस विधेयक में दी गई धाराओं के संबंध में अपनी बात कहूंगी और सरकार से अपेक्षा करूंगी कि महिलाओं के सम्मान को बचाने के लिए, उनकी मर्यादाओं को बचाने के लिए तथा उनको सुरक्षा प्रदान करने के लिए विधेयक में जो उपाय किए गये है, वे सिर्फ उपाय ही न रहें, बल्कि इसके क्रियान्वयन पर भी उसकी पैनी नजर होनी चाहिए।

सर, दामिनी की घटना के बाद महिलाओं के सामने कई गंभीर सवाल थे, जिनमें पहला सवाल सुरक्षा का था। आज महिलाओं में सुरक्षा का अहसास बिल्कुल खत्म हो गया है। महिलाऐं कहीं भी सुरक्षित नहीं हैं, सड़क से लेकर घर, ऑफिस, बाजार, स्कूल, कॉलेज, बस, ट्रेन, कहीं भी महिलाएं अपने को सुरक्षित महसूस नहीं कर रही हैं। सबसे बड़ी बात यह है कि रास्ता चलते महिलाओं को खींच कर गाड़ी में डालना और उनका रेप करना, बसों में रेप करना, गैंग रेप करना और रेप के बाद उनको या तो मार डालना या फिर अधमरी करके सड़क पर फेंक देने की घटनाएं और पब्लिक ट्रांसपोर्ट में छेड़छाड़ करना, मारपीट करना, पार्कों में दुर्व्यवहार करना, आदि घटनाओं से ऐसा लगता है कि यह सामान्य दिनचर्या का एक अंग सा बन गया

है। लोगों के द्वारा नेट के जरिए फ्रेन्डशिप, डेट का बहाना करके ले जाना, कोल्ड ड्रिंक में दवा मिलाकर पिला देना और फिर रेप करना, इसी तरीके से एमएमएस बना कर ब्लैकमेलिंग करना, छुप-छुप कर तस्वीरें लेना और ऑफिसेज या वर्क प्लेस में महिलाओं के साथ बलात्कार की घटनाओं में लगातार वृद्धि हो रही है। आज महिलाएं अपने घर तथा अपने रिश्तेदारों के बीच में भी सुरक्षित नहीं हैं। तमाम घटनाएं ऐसी हुई हैं, जिनमें बच्चियों के साथ दुर्व्यवहार और रेप की घटनाएं सगे-संबंधियों के द्वारा की गई।

उपसभाध्यक्ष महोदय, लोगों की विकृत मानसिकता का पता इस बात से चलता है कि देश के 53 परसेंट बच्चे सेक्स अब्यूज का शिकार होते हैं। दिल्ली स्थित एक एनजीओ ''Voices from Silent Zone'' के अनुसार तीन-चौथाई अपर और मिडल क्लास की बच्चियां यौन हिंसा का शिकार होती हैं और उनके परिवार के ही अंकल्स, भाई और कजन ने उन्हें शिकार बनाया होता है, तो ऐसी जगह तो पुलिस भी नहीं जा सकती और एनजीओ भी नहीं पहुंचते हैं। जब घर के अंदर ही महिला सुरक्षित नहीं है और ऐसी यातनाएं झेल रही है, तो घर के बाहर वह किस हौसले और स्वाभिमान के साथ काम करेगी, अपनी लड़ाई लड़ेगी, इस बात के ऊपर आपकी इजाजत से मैं एक शेर कहना चाहती हूं:

"दरिया के तलातुम से तो बच सकती है कश्ती,
पर कश्ती में तलातुम हो तो साहिल न मिलेगा।"

आज की महिला घर के तूफान से भी लड़ रही है और बाहर के झंझावातों से भी लड़ रही है। महिलाओं के सामने दूसरे सबसे महत्वपूर्ण प्रश्न यह है कि क्या इन स्थितियों से निटने के लिए हमारे पास पर्याप्त कानून हैं? अगर हमारे पास पर्याप्त कानून हैं, तो उन कानूनों को पालन कराने के लिए क्या हमारे पास यह ढांचा मौजूद है, जो समयबद्ध तरीके से पीड़ित को न्याय दिला सके? तीसरा महत्वपूर्ण् बिन्दु कानून का अक्षरश: ढंग से पालन होना है, तो क्या लॉ एन्फोर्स्मन्ट एजेंसीज के पास पर्याप्त मैनपावर है, जो पूरे देश में महिलाओं की सुरक्षा की गारंटी दे सके और इसके साथ-साथ वह निष्पक्ष भी हो? चौथा महत्वपूर्ण बिन्दु, जो बहनों के सामने है, वह यह है कि रेप या सेक्सुअल असॉल्ट के लिए महिलाओं की अदालतें हों, ज्यादा से ज्यादा महिला पुलिस ऑफिसर्स हों, इसके साथ-साथ पर्याप्त लैब्ज हों, जिनकी रिपोर्ट्स जल्दी से जल्दी उपलब्ध हों, ताकि अदालतें समय पर केस का निपटारा कर सकें। बहनों के सामने पांचवा सवाल पुलिसिंग की व्यवस्था से संबंधित था, जैसे कि जगह-जगह पर सीसीटीवी कैमरों का होना तथा विक्टिम काम्पन्सेशन और उसकी सहायता करना। अब यह देखना है कि यह बिल हमारी इन सब अपेक्षाओं पर खरा उतरता है या नहीं।

दामिनी और उस जैसी तमाम महिलाओं के लिए इंसाफ मांगने के दौरान पहली मांग यह थी कि इस तरह के मामलों को जल्दी सुलझाया जाए और उसके लिए सरकार ने फास्ट ट्रैक कोर्ट्स बनाने की बात कही थी। सरकार ने 11वें फाइनेंस कमीशन की सिफारिश पर

[श्रीमती माया सिंह]

1734 फास्ट ट्रैक कोर्ट्स को प्रारंभ करने की प्रक्रिया शुरू की, जिनके लिए आपने 502 करोड़ की ग्रांट भी दी, लेकिन वह मार्च, 2011 में बन्द कर दी गयी, जिसकी बजह से फास्ट ट्रैक कोर्ट्स के लिए पर्याप्त फंडिग न होने के कारण बहुत सारे राज्यों में इनको बन्द करना पड़ा। मैं महोदय जी से यह जानना चाहूंगी कि अब क्या स्थिति है और आने वाले बजट में आपने इसके लिए क्या प्रावधान किए हैं?

इसके साथ ही साथ मंत्री जी, सीआरपीसी के सेक्शन 26 के अनुसार, कोई भी अपराध जो सेक्शन 376, 376ए और 376डी के तहत होता है, उसका ट्रायल, मैं कहना चाहती हूं कि जहां तक प्रैक्टिसिबल हो, वह महिला जजेज़ के द्वारा किया जाना चाहिए। इसके पीछे मेरा एक तर्क भी है कि जब सेक्शन 164 के तहत स्टेटमेंट रिकॉर्ड होती है, तो जजेज़ तरह-तरह के सवाल पूछते हैं, वकील तरह-तरह के सवाल पूछते हैं, जबकि महिला किसी भी मेल मेम्बर के सामने अपने को सहज महसूस नहीं करती है। हमें सिर्फ दिल्ली के हिसाब से नहीं देखना है, बल्कि हमें यह भी ध्यान में रखना है कि गांव में, ग्रामीण परिवेश तथा भारतीय संस्कृति एवं परम्पराओं में पली-बढ़ी जो महिलाएं या बच्चियां होती हैं, वे इतने संकुचित विचारों की होती हैं कि वे मेल जजेज़ के सामने अपने ऊपर हुए इस घृणित व्यवहार और इस अपराध को न तो शब्दों में बोल पाती हैं और न ही वे इस केस से संबंधित प्रश्नों का उत्तर देना पसंद करती हैं। यही वजह है कि कभी-कभी इस प्रकार के दुर्व्यवहार के कारण बहुत-सी बहनें या तो आत्महत्या कर लेती हैं या फिर उन्हें जिन्दगी भी घुट-घुट कर जीना पड़ता है। इसलिए मैं यह चाहती हूं कि सेक्शन 26 में बदलाव करना चाहिए। दिल्ली में भी इस तरह के मामले हुए हैं, जिनमें कुछ महिलाओं की जब स्टेटमेंट रिकॉर्ड करायी गयी, तो उन्होंने बताया कि जजेज़ जब उनसे सवाल पूछ रहे थे, वहां बैठे लोग मुस्कुरा रहे थे और बड़ी अश्लील फब्तियां कस रहे थे। इस मामले से जुडिशरी इन्क्वायरी भी हुई। इसलिए मेरा मानना है कि महिलाओं से संबंधित कुछ ऐसे प्रश्न होते हैं, जिन्हें महिला जज या वकील ही पूछ सकती है और समझ सकती है।

महोदय, मैं आगे यह कहना चाहूंगी कि सेक्शन 164 के प्रोवाइजों के अनुसार, कन्फेशन की वीडीयो रिकॉर्डिंग जरूरी है और यह अमेंडमेंट वर्ष 2009 में किया था, लेकिन मंत्री जी, अधिकतर मामलों में यह सुनने में आया है कि विडियों रिकॉडिंग नहीं होती है। इस सेक्शन में और भी अमेंडमेंट की जरूरत है कि विक्टिम को हमें अदालत की प्रताड़ना से बचाना चाहिए, क्योंकि एक तो उसका रेप होता है और फिर अदालत में जाने पर उसका वहां भी टॉर्चर होता है। काफी विक्टिम इसलिए भी सामने नहीं आती है कि व्यक्तिगत रूप से अदालत में उनकी उपस्थिति उन्हें असहज बना देती है। इसलिए मेरा यह मानना है कि अमेंडमेंट करके वीडीयों कान्फ्रेंसिंग के जरिए स्टेटमेंट रिकॉर्ड की जानी चाहिए। इसका मैं आपसे आग्रह कर रही हूं। इसके अलावा एक मामला यह है कि सैक्शन 376 से लेकर सैक्शन 376(डी) के

अन्तर्गत केसेज को आपने टाइम बाउंड निबटाने की बात कही है। क्रिमिनल लॉ अमेंडमेंट बिल-2009 के द्वारा सी0आर0पी0सी0 के सैक्शन-309 में यह प्राविजो डाला गया था, जिसके अनुसार आई0पी0सी0 की धारा-376 के तहत किए गए अपराधों की सुनवाई दो महीने के अंदर पूरी करनी होगी। मैं यह जानना चाहती हूं कि इस संबंध में कोर्ट की कोई जवाबदेही है या नहीं? मान लीजिए, अगर दो महीने के अंदर सुनवाई पूरी नहीं होती है तो क्यों नहीं हुई, इसकी जवाबदेही क्या कोर्ट की होगी या अन्य किस की होगी, यह आप हमें बताएंगे? मैं मंत्री महोदय से यह भी जानना चाहती हूं कि आई0पी0सी0 की धारा-376 के अन्तर्गत कितने मामले लम्बित हैं, इसके क्या कारण हैं तथा वे क्यों लम्बित हैं? इसके अलावा 2009 में जो अमेंडमेंट आपने किया था, उस अमेंडमेंट का क्या असर हुआ? इसी से जुड़ा हुआ एक और मामला है कि जब कोई ऐसे केसेज कोर्ट में आते हैं तो प्रोसीक्यूशन को मेटीरियल एविडेंस पूरा करके देना होता है। जिसका मतलब है कि मेडिकल टैस्ट रिपोर्ट, डी0एन0ए0 की सेम्पलिंग, लेकिन महीनों तक मेडिकल रिपोर्ट कोर्ट में नहीं पहुंचती है। इस बात की आपको जानकारी होगी। लेब नहीं हैं और अगर हैं तो पर्याप्त एक्सपर्ट नहीं है, जो डी0एन0ए0 सेग्रीगेशन का सकें या सेम्पल ले सकें और सेम्पलिंग के लिए डॉक्टर की उपस्थिति भी बहुत जरूरी होती है। लेकिन वहां डॉक्टर उपस्थित नहीं होते हैं। इसी तरीके से सेम्पलिंग की वजह से या तो केसा छूट जाते हैं और पीड़िता को न्याय नहीं मिल पाता। रिपोर्ट नहीं आपने की वजह से बहुत से मामले कोर्ट में लम्बे समय तक चलते रहते हैं।

अब एक मामला ऐज का आया था, वह तो ठीक है कि देर-आयद-दुरूस्त-आयद। आपने उसमें कोई परिवर्तन नहीं किया। लेकिन मैं एक बात संसद के संज्ञान में लाना चाहती हूं। शिमला के पास, मशोबरा स्थित बालिका आश्रम में एक 13 साल की बच्ची लाई गई, जो कि गर्भवती है। इस बच्ची को गर्भ का अहसास नहीं है, वह हॉस्पिटल में है। वह बच्ची वहां डॉक्टर से भी बात करना पसंद नहीं करती है, बल्कि उसकी आंखों के नम आंसू उसके दर्द को बयान करते हैं। उसके पेट में तकलीफ क्यों हो रही है, उसको क्यों दर्द हो रहा है, उसका भी अहसास उसे नहीं है, क्योंकि वह बदकिस्मत बच्ची है, जिसके मां-बाप बचपन में ही गुजर गए थे। जिस बच्ची को अभी यह भी नहीं पता कि अपने मां-बाप का प्यार क्या होता है तथा जिसे अपने मां-बाप का सहारा नहीं मिला है, तो यह 13 साल की बच्ची मां बनने के बाद अपने पैदा किए हुए बच्चे को किस तरीके से एक मां का प्यार देगी? यहां मैं उस बात पर खास तौर से जिक्र करना चाहती हूं। इस घटना को सुनकर ऐसा लगता है कि हमारी मानवता कहां तक खत्म हो गई है। इसलिए इसी के संबंध में मैं यह कहना चाहूंगी कि यदि कोई जुवेनाइल रेप करता है तथा शरीरिक और मानसिक रूप से वह ऐसा करने में सक्षम है और इसके परिणाम भी समझता है, तो इसको जुवेनाइल नहीं माना जाए। जुवेनाइल बोर्ड यह सिफारिश करे कि उसका भी सामान्य कानून के तहत ट्रॉयल किया जाना चाहिए और उसे सजा दी जानी चहिए। अगर अपराधी 18 साल से कम उम्र का और 16 साल से ज्यादा का

[श्रीमती माया सिंह]

होता है तो उसे जुवेनाइल मान लिया जाता है। माननीय मंत्री जी, आज का युग इलेक्ट्रोनिक मिडिया का, इन्फार्मेशन टेक्नॉलोजी का युग है, हम तरह-तरह की चीजें कम्प्यूटर में और टेलीविजन के माध्यम से देखते हैं और उसी के ऐसे परिणाम सामने आ रहे हैं। इसलिए मैं समझती हूं कि आई0पी0सी0 के सैक्शन-376 में ओवर राईडिंग पॉवर देते हुए यह संशोधन किया जाना चाहिए कि अगर कोई 16 साल से अधिक उम्र का व्यक्ति रेप करता है तथा रेप करने के बाद उसकी हत्या कर देता है तो उसे रेअरेस्ट ऑफ रेअर मानते हुए मृत्युदण्ड दिया जाना चाहिए, क्योंकि वह अपने द्वारा किए गए काम का परिणाम समझने में सक्षम है। सरकार ने आई0पी0सी0 के सैक्शन-376 के अंतर्गत अपराध को जेंडर न्यूट्रल बनाया। महोदय, 18 साल से कम उम्र के बच्चों का सेक्सुअल एक्सप्लॉयटेशन बहुत होता है और हमें मेल और फीमेल दोनों को इस एक्सप्लॉयटेशन से बचाना है। मैं दोनो की बात कर रही हूं। यहां मैं खास तौर पर कहना चाहूंगी कि लॉ का उम्र के आधार पर कैटिगराइजेशन करने से बेहतर होता कि 18 साल से अधिक के लिए इस सेक्शन को वीमेन सेंट्रिक होना चाहिए क्योंकि सेक्सुअल एक्सप्लॉयटेशन का शिकार सामान्यत: महिला ही होती है। 18 वर्ष के ऊपर का लड़का इस समस्या का शिकार नहीं होता है बल्कि ज्यादातर महिलाएं ही होती हैं। इसलिए मैं चाहूंगी कि आप इस बारे में गंभीरता से सोचें। इससे महिलाओं के प्रति गंभीरता कम हो सकती हैं।

महोदय, विक्टिम कम्पेनसेशन के मामले में कहना चाहूंगी कि स्टेट गवर्नमेंट को विक्टिम के परिवार की आर्थिक स्थिति और उस महिला की स्थिति को ध्यान में रखकर, इस बारे में फैसला जल्द-से-जल्द होना चाहिए। इसी तरह से आई0पी0सी0 से सम्बंधित जो सीरियस क्राइम्स होते हैं, उनमें पहले डेथ पेनल्टी रूल था और उसमें भी लाइफ इम्प्रिजनमेंट अपवाद के रूप में रेअरेस्ट ऑफ रेअर केसेज में आता था, लेकिन आज इसके ठीक उल्टा हो रहा है क्योंकि हमने लॉज को ह्यूमनाइज किया है। मेरा मानना है कि रेप के कैसेज में एज एक रूल डेथ पेनल्टी होनी चाहिए और इस सम्बंध में आपने अनेक अपराधों को अपने ऑर्डिनेंस में सूचीबद्ध भी किया है, लेकिन आपसे आग्रह करते हुए कहना चाहूंगी कि आई0पी0सी0 की धारा 376 के अंतर्गत आनेवाले इन्सेस्ट क्राइम को मैं सबसे घृणित अपराध में रखूंगी।

महोदय इन्सेस्ट क्राइम को आपने कहीं भी शामिल नहीं किया गया है। महोदय, अक्सर अखबारों में आता है कि एक भाई ने अपनी बहन को और बाप ने बेटी को अपनी हवस का शिकार बना लिया। महोदय, यह हमारे संबंधों और भरोसे का कत्ल है। इस सम्बंध में दिल्ली की सेशन कोर्ट ने स्टेट वर्सेज संतराम केस में वर्ष 2010 में अपनी ऑब्जर्वेशन दी थी और जज कामिनी ला ने कहा था कि हमारे देश में इन्सेस्ट क्राइम की श्रेणी में नहीं आता। महोदय, कई कार इन्सेस्ट के मामले में भी ऑनर किलिंग हो जाती है। कई देशों में ऐसे अपराधों के खिलाफ कानून हैं, लेकिन हमारे दशे में इस अपराध के संबंध में कोई कानून नहीं है। ऐसे अपराधों की पीड़ित बच्चियां समाज के डर से खामोश रहती हैं और इस प्रताड़ना को

सहती हैं। मैं आपसे आग्रह करूंगी कि आप ऐसे अपराधों के विषय में भी खास ध्यान देकर अपने ऑर्डिनेंस में शामिल करें।

महोदय, मैं इसमें एक चीज और जुड़वाना चाहती हूं। मैं चाहूंगी कि इसमें फेमिली के साथ-साथ एजुकेशन इंस्टीट्यूशंस को भी जोड़ा जाना चाहिए। बच्चियां स्कूलों व कॉलेजेज में पढ़ती हैं। वहां उन्हें पढ़ाने वाले शिक्षक/प्रोफेसर भी कई बार उन बच्चियों के साथ गलत व्यवहार करते हैं। वहीं छात्रावासों में रहने वाली बच्चियों के साथ भी कई बार गलत व्यवहार होता है। इसलिए मैं चाहती हूं कि एजुकेशनल इंस्टीट्यूशंस को भी इस लॉ के अंतर्गत लाना चाहिए। अगर किसी बच्चे के साथ यौन हिंसा होती है तो उसका ओनस एक्यूज होना चाहिए।

महोदय, आखिरी बात कहकर मैं वर्मा कमीशन की रिपोर्ट के माध्यम से उन बच्चियों व माताओं की आवाज को उदबोधन देते हुए कहना चाहती हूं कि एक नारी में एक मां, बहन, पत्नी, बेटी, उद्यमी और कामयाब महिला का ह्दय होता है। आज वह घर संभालती है, ऑफिस संभालती है और देश की सरहदों की रक्षा के लिए भी आगे आई है। आज कोई भी ऐसा क्षेत्र नहीं बचा है, जिसमें उसने अपनी क्षमताओं व योग्यताओं के बल पर अपनी छाप न छोड़ी हो। महोदय, मैं इस सदन के माध्यम से पूरे देश से आग्रह करना चाहती हूं कि अगर आप देश की आधी आबादी की आगे बढ़ने में मदद न कर सकें तो कम-से-कम उसकी राह में रूकावट न बनें। उससे उसके बचपन का अहसास न छीने, उसे भी उन्मुक्त भाव से गांव के आंगन में खेलने का मौका दें। एक महिला जहां पन्ना धाई बनकर अपने बच्चे की कुर्बानी देती है, वहीं जीजा बाई बन अपनी माटी के अस्तित्व की रक्षा के लिए शिवाजी भी तैयार करती है। महिला अबला जरूर है, लेकिन असहाय नहीं है। उसमें भी रजिया और लक्ष्मीबाई का संबल है। मेरी आप सबसे अपील है कि उसे भी मुक्त गगन में ऊंचाइयों को छूने दो।

महोदय, मैं अपनी बात को समाप्त करते हुए इस बिल का समर्थन करती हूं। आपने जो मुझे बोलने का मौका दिया, उसके लिए धन्यवाद।

डा. प्रभा ठाकुर (राजस्थान): उपसभाध्यक्ष महोदय, आपने मुझे बोलने का मौका दिया, धन्यवाद। यह एक ऐसा विशेष विधेयक है, जिस पर आज पूरे देश की आंखें लगी हुई हैं। पूरा देश, देश के छात्र-छात्राएं, सभी बड़ी गम्भीरता से देख रहे हैं कि संसद में आज उनके हितों के लिए या उन्हें ऐसी भयानक घटनाओं, हादसों का शिकार होने से बचाने के लिए किस रूप में विधेयक पारित होता है, सांसद क्या बात करते हैं, क्या सुझाव देते हैं? सबसे पहले तो मैं अपनी सरकार को, माननीय प्रधान मंत्री जी को बधाई देना चाहती हूं, जिन्होंने तत्परता दिखाते हुए यहां यह विधेयक लाया। दामिनी के साथ दिल्ली में जो दिल दहलाने वाला प्रसंग हुआ, जिसने पूरे देश की आत्मा को झकझोर दिया और जिस तरह से यहां छात्रों ने, नौजवानों ने मूवमेंट चलाया और पूरे देश में जगह-जगर आंदोलन हुए, उसने देश के लोगों को हिला कर रख दिया। सरकार ने इस बारे में अपनी संवेदनशीलता दिखाई और अपनी भावना एक

[डा. प्रभा ठाकुर]

ऑर्डिनेन्स के रूप में देश के सामने लेकर आई। उसमें उम्र 18 वर्ष ही थी, लेकिन बजाय इसके कि सरकार एक रेप विरोधी बिल ला रही है, मिडिया में 16 साल और 18 साल की बहस चल पड़ी कि किस उम्र में संबंध बनाएंगे। मैं माननीय गृह मंत्री शिंदे साहब के प्रति बहुत आभार प्रकट करना चाहती हूं कि इन्होंने भी तत्परता के साथ अपने सहयोगियों के साथ इस दंड विधि (संशोधन) विधेयक को तैयार किया। यूपीए की अध्यक्षा श्रीमती सोनिया गांधी जी को भी मैं बहुत धन्यवाद देना चाहती हूं, जो उस पीड़िता से जाकर मिलीं, सारी बात को समझा, छात्रों से मिलीं, उनकी भावनाओं को समझा और उन्होंने पूरी तत्परता दिखाई कि इस मामले में जल्दी से जल्दी एक कठोर कानून ऐसा बनाना चाहिए, जिससे हमारी बच्चियां, हमारी बहन-बेटियां सुरक्षित रह सकें और उनको इस तरह की दर्दनाक वेदना से न गुजरना पड़े।

महोदय, मैंने इस विधेयक को पढ़ा है, हालांकि यह एक विस्तृत विधेयक है, बहुत डिटेल में है। कहते हैं कि कई बार सोच अगर बहुत गहरी हो जाती है, तो डिटेल में जाना होता है। इसमें जो मूल मुद्दा है, मैं सरकार से यह जरूर कहना चाहूंगी कि अगर आप इसको ओर अधिक स्पष्ट बना सकें, तो अति कृपा होगी। वैसे हमारे कांग्रेस के कुछ साथियों ने एक ज्ञापन दिया है, हमने एक मांगपत्र दिया है। यहां कम से कम कुछ मामलों में, जहां शंका की, संदेह की भावना की गुंजाइश नहीं है या ब्लेकमेलिंग की, लालच की भावना नहीं है, जहां बच्चियों के साथ, नाबालिगों के साथ रेप होता है, जहां गैंग रेप होता है, जैसा दामिनी के साथ हुआ, उससे पहले भी बहुतों के साथ हुए, क्या वह हत्या से कम है? वह तो हत्या से कई गुना बढ़ के, दस गुना, सौ गुना बढ के है। अगर वह लड़की मर जाती है, तो कई लोग कहते हैं कि उसकी मिट्टी सुधर गई। जो बच जाती है, वह जिंदगी भी खुद भी मर-मरकर जीती है, समाज भी उसे जीने नहीं देता, उसके पूरे परिवार को भुगतना पड़ता है, कई बार शहर छोड़कर जाना पड़ता है, मोहल्ला छोड़कर जाना पड़ता है। इसलिए इस तरह के मामलों में, जहां यह स्पष्ट है कि लड़की का बयान काफी है, मेडिकल जांच काफी है, जहां कोई लालच नहीं हो सकता, ऐसे मामलों में, बच्चियों के रेप के मामले में तथा गैंग रेप के मामलों में कोर्ट के लिए इस विधेयक में यह व्यवस्था होनी चाहिए कि 30 दिनों या 60 दिनों की समय सीमा के भीतर उस केस का निर्णय होगा और अपराधियों की पहचान के आधर पर मृत्यु दंड ही होगा। पीड़िताएं पहचान करें तथा जो बयान दें, उसी को पर्याप्त आधार मानना चाहिए।

उपसभाध्यक्ष जी, अगर निकट के रिश्तेदार ऐसे काम करते हैं, तो यह विश्वासघात है, यह विश्वास की हत्या है। ऐसे लोगों को भी एक समय सीमा के भीतर यह सजा मिलनी चाहिए। पुलिस थानों में, जहां महिलाओं की रक्षा होनी चाहिए, वहां यदि ऐसी वारदातें होती हैं, तो उन मामलों में भी मृत्यु दंड की सजा होनी चाहिए। मैं बाकी मामलों में भी मृत्यु दंड की

सजा मांग रही हूं, जहां प्रमाणित हो जाए, अच्छी तरह से जांच कर ली जाए, वहां मृत्यु दंड देना चाहिए, लेकिन ऐसा न हो कि कोई इसको दुरूपयोग करके किसी निरपराध को फंसा दे। जहां आशंका हो कि कोई व्लैकमेंलिंग तो नहीं, कोई दुश्मनी तो नहीं, कोई बदले की भावना तो नहीं, कोई लालच तो नहीं, वहां जरूर देखें, लेकिन उसकी भी एक समय सीमा हो कि 6 महीने या 8 महीने में न्याय मिले। अगर देर से न्याय मिलेगा, तो वह भी अन्याय है।

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): Please conclude. Kindly cooperate. We have to cooperate.

डा. प्रभा ठाकुर: उपसभाध्यक्ष जी, मैं अपनी समय सीमा में ही बोलूंगी, माया जी से कम समय ही लूंगी। आपने उधर समय दिया है। मैं पूरा कोऑपरेट कर रही हूं। मैं जानती हूं कि कोऑपरेशन हम लोगों से ही मांगा जाता है।

इसमें कई बातें है जैसे घूरना, पीछा करना, दूसरी बार पीछा करने पर दंड देना, ये बातें मेरी समझ में नहीं आईं, क्योंकि यहां रेप के मामलों में तो सजा होती नहीं है, फिर इन मामलों में हो सकता है कि कई लोगों को सिर्फ परेशान किया जाए। हां, यदि किसी लड़की का कोई निरंतर पीछा करता है, दो बार, चार बार, पांच बार कोई लगातार पीछा कर रहा है, तो अवश्य ही उसकी नीयत खराब है और कल को हो सकता है कि वह हताशा में उस लड़की को मार डाले। इसलिए वहां यह गंभीरता होनी जरूरी है।

इसके अलावा अगर पुलिस किसी थाने में एफ.आई.आर. दर्ज नहीं करती है, वैसे गृह मंत्री जी ने स्पष्ट बताया हे कि यह जरूरी होगा और उन्होंने जोर दिया है कि एफ.आई.आर. दर्ज हो। जहां भी ऐसा न हो, वहां कुछ ऐसी व्यवस्था होनी चाहिए कि वहां के सत्र न्यायालय में या एस.डी.एम. कोर्ट में या कलक्टर कोर्ट में एफ.आई.आर. दर्ज कराने की मांग वह पीड़िता कर सके। आवश्यकता पड़ने पर उन पीड़िताओं के लिए नि:शुल्क वकील भी उपलब्ध होने चाहिए। वैसे सरकार ने एक प्रश्न के जवाब में मुझे बताया भी है कि हर जगह पीड़िताओं को जरूरत पड़ने पर वकील उपलब्ध कराए जाते हैं।

उपसभाध्यक्ष जी, जहां तक पहनावे का सवाल है, छोटी बच्चियों का ऐसा क्या पहनावा होगा कि रेप की नौबत आए? असल में लोगों के दिमाग में ही गंदगी है, ये परवर्टेड माइंड्ज़ हैं, जब तक ऐसे लोगों को मृत्यु दंड नहीं मिलेगा, तब तक यह समस्या नहीं सुलझेगी। यदि इस विधेयक के पास होने के बाद इस तरह की वारदातें रूक जाती हैं, तो देश की जनता मानेगी कि यह विधेयक कामयाब रहा, प्रभाव रहा, लेकिन अगर उसके बाद भी ऐसी वारदातें नहीं रूकती हैं, इसका मतलब यह होगा कि जो एक परसेंट औरतें ऐसी घटनाओं की रिपोर्ट करती हैं, वे भी रिपोर्ट करने नहीं जाएंगी, क्योंकि उन्हें लगेगा कि न्याय तो मिलता नहीं, ऊपर से बदनामी मिलती है, तो वे क्यों जाएंगी? बाकी औरतें तो बदनामी के डर से रिर्पोट करने

[डा. प्रभा ठाकुर]

नहीं जाती, उनकी हिम्मत ही नहीं होती है। अगर उन्हें न्याय मिलेगा तो ज्यादा महिलाएं जाएंगी और वे जाकर न्याय के लिए गुहार लगाएंगी। जब ज्यादा से ज्यादा महिलाओं को न्याय मिलेगा, जब ऐसे अपराधियों को फांसी की सजा होगी, तो इससे लोगों में खौफ होगा कि नहीं, हमें मृत्यु दंड मिलेगा।

[THE VICE-CHAIRMAN (SHRIMATI RENUKA CHOWDHURY) in the Chair]

जब दो-चार अपराधियों को फांसी हो जाएगी, उसके बाद आप देखिएगा कि कैसे इस तरह के अपराध कम होते हैं? क्या मिडल ईस्ट में, एशिया में, चाइना में मर्द नहीं हैं, औरतें नहीं हैं? लेकिन वहां का रेश्यो देख लीजिए कि इतना कम क्यों है? इस तरह के निमर्म बलात्कार पर, जिसको मैं हत्या से भी बढ़कर मानती हूं, वहां मृत्युदण्ड का प्रावधान है, इसलिए वहां इस तरह की वारदातें कितनी होती हैं, यह आप पता कर लीजिए। उस व्यवस्था की यहां आज नहीं, तो कल जरूरत पड़ेगी इसलिए मेरा अनुरोध है कि इस पर भी ध्यान दें।

महोदया, मैं अहिल्याबाई के न्याय की याद दिलाना चाहती हूं। बलात्कार के मामले में महारानी अहिल्याबाई ने अपने बेटे को हाथी तले रौदवाकर न्याय दिलवाया था। जहांगीर का न्याय भी सुप्रसिद्ध है –– वहीं दूध का दूध और पानी का पानी। और क्यों न हो? कोई महिला कैसी है, अगर पुलिस पूरी ईमानदारी से मोहल्ले में उसके बारे में मालूम कर ले, तो उसे जानकारी हो जाएगी। कॉलेज, स्कूल में मालूम करे, तो पता चल जाएगा कि यह लड़की किस तरह की है? कार्यस्थल में जाएं, तो वहां प्रॉब्लम, प्रमोंशन में प्राब्लम, नौकरियों में प्राब्लम, सब जगह प्रॉब्लम। वे कहां-कहां भुगतान करें? नौकरियों में भी छिपे हुए बलात्कार हैं, तो इनको रोकने के लिए सरकार महिलाओं को सरकारी नौकरियों में आरक्षण दे। अगर सरकार 33 फीसदी आरक्षण दे, तो वे महिलाएं कई जगह मजबूर नहीं होंगी। इसी तरह प्रमोशन में भी कोई ऐसी पारदर्शी स्थिति और इस तरह के आरक्षण की व्यवस्था होगी, तो अच्छा होगा। अगर हम अपनी बहन-बेटियों को ऐसी स्थितियों से बचाना चाहते हैं, तो उसके लिए और दो कदम बढ़ाकर, विधेयक में और भी संशोधन लाकर उनको नौकरियों में. प्रमोशन में 33 फीसदी आरक्षण दें। आज हमारी बच्चियां खूब पढ़ रही हैं और हर घर में बच्चियां नौकरी करना चाहती हैं, लेकिन सब इज्जत से जीना भी चाहती हैं। वे कहीं मजबूर न हों, इसके लिए आज हर क्षेत्र अपने आपको प्रमाणित कर रही हैं और उनको मौका मिलना चाहिए।

महोदय, यह सरकार एक संवेदनशील सरकार है। हमारे प्रधान मंत्री जी और हमारी यू.पी.ए. की अध्यक्षा महिलाओं के प्रति विशेष संवेदनशील हैं। हमारे यहां, हम कांग्रेस के लोगों को यह निर्देश नहीं है कि अगर दिल्ली में रेप हो, तो उसके बारे में हम न बोलें। हम उस पर भी बोलते हैं, आवाज़ उठाते हैं, लेकिन जब मध्य प्रदेश और छत्तीसगढ़ में कहीं रेप की बात हो और उस इशु को अगर मैं यहां उठती हूं, तो हमारे बी.जे.पी. के साथी उसके विरोध

में खड़े हो जाते हैं, बोलने नहीं देते हैं। लेकिन कांग्रेस में, जो हमारी अध्यक्षा हैं, उनकी तरफ से ऐसी कोई बात नहीं कही जाती है कि हमें ऐसी बातों को छिपाना है। हमें यह निर्देश है कि बलात्कार तो बलात्कार है, चाहे वह किसी भी राज्य में हो, हमें उसे छिपाना नहीं है, हमें उसके खिलाफ आवाज़ उठानी है। मैं अपने साथियों से भी कहूंगी कि कम से कम बलात्कार जैसे संगीन मामलों में, चाहे वह किसी भी प्रदेश में हों, चाहे वहां आपकी सरकार हो या न हो, हम सबको एक स्वर में मांग उठानी चाहिए और इस मामले में राजनीति नहीं होनी चाहिए।

महोदया, मैं अंत में सरकार को धन्यवाद देते हुए कहना चाहती हूं कि बहुत लोग समझते हैं कि औरतें बड़ी कमजोर होती हैं, जबकि एक तरफ नारी को "शक्ति" कहा जाता है। जयशंकर प्रसाद ने तो कहा था "नारी तुम केवल श्रद्धा हो।" फिर मनुसमृति में कहा गया " यत्र नार्यस्तु पूज्यते रमन्ते तत्र देवता: ।" बहुत विशेषण दे दिए, लेकिन जब नारियों को न्याय देने की बात होती है, उनको अधिकार देने की बात होती है, तो कई बार कई तरह के मजाक होने लगते हैं। नारी को अर्द्धांगिनी कहते हैं, लेकिन देखा जाए तो कई घरों में उसकी स्थिति क्या रहती है? जब चाहे घर तेरा, जब चाहे तब तेरा घर नहीं, तू घर से बाहर जा, इस तरह की हालत है, मगर यहां पर मैं यह कहना चाहती हूं--

"कागज की किश्तियां भी बहुत काम आएंगी,
जिस दिन तुम्हारे शहर में सैलाव आएगा।"

तो ये महिलाएं ही हैं, जो समाज को संभाले हुए हैं, समाज के संतुलन को संभले हुए हैं, अपने बच्चों के, युवा-पीढ़ी के चरित्र को संभाले हुए हैं और नैतिकता को संभाले हुए हैं। आज उनकी रक्षा करना, उनके अधिकारों की रक्षा करना और उनको न्याय देना हर सरकार का पहला धर्म है। इसलिए इसको टाइमबाउंड बनाया जाए और इसमें यह गुंजाइश न रहे कि पांच साल से बीस साल, बीस साल या मृत्यु दंड भी, तो गुंजाइश न रहे। एक कहावत है कि कानून में अगर सुई बराबर भी छेद रह जाए, तो उसमें से हाथी निकल सकता है। इसलिए वह सुई बराबर छेद न रहे, मेरी आपसे यही अपील है, ताकि कोई ऐसा अपराधी बचकर निकल न सके। धन्यवाद।

THE VICE-CHAIRMAN (SHRIMATI RENUKA CHOWDHURY): Now, before I call the next speaker, I have a request to make. There are a lot of hon. Members who want to speak. All of us are passionate about this subject. It would be very nice if all of us can be generous towards each other and ensure that we give the opportunity to all those who want to speak on this subject. स्पीकरर्स कृपया संक्षेप में बोलें और फोकस्ड ढ़ंग से बोलें ताकि it is a meaningful debate. हम कोशिश कर रहे हैं कि we have a brisk pace and we have a very fruitful debate on this subject.

The next speaker is Satish Chandra Misraji.

श्री सतीश चन्द्र मिश्रा (उत्तर प्रदेश): धन्यवाद उपसभाध्यक्ष महोदया, मैं सबसे पहले आपको और अपनी पार्टी के नेता बहन मायावती जी को धन्यवाद देता हूं कि उन्होंने मुझे इस गंभीर विषय पर बोलने का और इस बिल पर अपनी बात रखने का मौका दिया। महोदया, शुरू में ही मैं यह कहना चाहता हूं कि हम इस बिल के पक्षधर हैं और हमारी पार्टी इसके सपोर्ट में बोल रही है। इस चीज के लिए हमारी पार्टी की नेता ने पहले ही यह बात बाहर भी रख दी है और हम यहां सदन में भी रख रहे हैं। जहां तक इस बिल का संबंध है, इसमें एक सवाल उठाता है कि इन प्रावधानों की जरूरत क्यों पड़ी? एक प्रश्न उठ रहा है कि जब आज आईपीसी में रेप के खिलाफ पनिशमेंट ऑलरेडी प्रोवाइडिड है तो इसकी क्या आवश्यकता है। इस पर गंभीरता से सोचने के बाद यह बात सामने आती है कि इसकी जरूरत इसलिए पड़ी क्योंकि जो प्रावधान पहले से थे, वे प्रावधान काफी नहीं थें, जिससे, जो दहशतगर्द लोग हैं, जो इस तरह की वहशी मानसिकता के लोग हैं, जो इस तरह के कार्य को करने के लिए आगे बढ़ते हैं, उनको कुछ ऐसे दंड दिए जाएं ओर उनके खिलाफ ऐसी प्रक्रिया अपनाई जाए कि वे इस तरह के कुकर्म करने के पहले दस बार सोचने का काम करें और ऐसे कुकर्म न करें।

महोदया, आज पूरे देश में रेप की घटनाएं बढ़ रही हैं, रेप ही नहीं गैंगरेप की घटनाएं बढ़ रही हैं। दिल्ली में जो गैंगरेप हुआ, उसके बाद केन्द्र की सरकार कुम्भकरण की नींद से जागी। अच्छा है, कम से कम वह इस संबंध में जागी तो सही। एक इन्सिडेंट यहां पर हुआ, जिसमें जनता बाहर निकली, उसने आवाज उठायी और इस तरह का एक बिल, जो कि आज से बहुत पहले आना चाहिए था, वह आज सामने आया है। इसके पहले अनेकों इस तरह के गैंगरेप्स, इस तरह के रेप्स हुए हैं। जहां से हमारे माननीय होम मिनिस्टर साहब आते हैं, महाराष्ट्र में भंडारा जिले में तीन नाबालिग लड़कियों को रेप करने के बाद मार करके कूंएं में डाल दिया गया, लेकिन आज तक वह मामला ऐसे ही पड़ा है। महोदया, केवल एक यही किस्सा नहीं है। इसके अलावा हमारे लखनऊ शहर में आशियाना नामक जगह पर सात वर्ष पहले गैंगरेप हुआ। उस गैंगरेप के होने के बाद सात वर्षों में भी आज तक वह मुकदमा शुरूआत की स्टेज में है और आगे नहीं बढ़ पाया है। इसका असर क्या होता है? लोगों को यह लगता है कि हम इस दुष्कर्म को करने के बाद आराम से घूम सकते हैं और दूसरी ओर, जिसके साथ रेप हुआ, अगर वह जीवित है, तब भी उसका जीवन समाप्त हो चुका होता है। जैसा कि मेरे पूर्व वक्ताओं ने भी इस बारे में कहा है। उन्होंने बिल्कुल सही कहा कि उनका घर में जीना, उन लड़कियों का, उनके घर-परिवार के लोगों का घर से बाहर निकलना दूभर हो जाता है और जीना मरने के बराबर हो जाता है, लेकिन जिसने रेप किया है, वह खुलेआम सीना ठोककर घुमता है और अपनी बहादुरी दिखाने का, उसका बखान करने का काम करता है क्योंकि हम लोग, उसके खिलाफ जो सख्त कार्यवाही होनी चाहिए, जो तुरंत कार्यवाही होनी चाहिए, वह नहीं करते हैं। इसलिए ऐसे व्यक्तियों पर, जो इस तरह के कार्य करते हैं, ऐसे लोगों के जो केसेज आते हैं, उनमें तुरंत कार्यवाही होनी चाहिए। ऐसा नहीं होना चाहिए कि

सालों-साल मुकदमा चलता रहे। आज आपने फास्ट ट्रैक कोर्ट की बात कही है। दिल्ली में फास्ट ट्रेक कोर्ट है। दो महीने में मुकदमे तय होने चाहिए, लेकिन जो दिल्ली का गैंगरेप हुआ, उसको भी आज साढ़े तीन महीने हो गए हैं, लेकिन अभी तक हम लोगों को यह नहीं मालूम कि कब यह मुकदमा तय होगा। इसी तरह से लखनऊ केस में सात वर्ष हो गए हैं, लेकिन वह गैंगरेप का केस अभी शुरूआती स्टेज पर ही है। इस तरीके से एक नहीं, अनेकों केस हैं। पिछले एक वर्ष में लखनऊ को छोड़िए पूरे उत्तर प्रदेश को ही खाली हम ले लें, तो देश की बात अपने आप सामने आ जाएगी क्योंकि तीन हजार से ज्यादा रेप के केस हो चुके हैं, जो कि दर्ज हुए हैं और जो दर्ज नहीं होते हैं, उनका आंकड़ा अलग हैं अब इस कानून में कम से कम एक प्रावधान आया है कि जो पुलिस अधिकारी केस दर्ज नहीं करेंगे, उनको सजा मिलेगी। यह बहुत जरूरी है। पुलिस रेप के केसों को दर्ज करने में हिचकिचाती है। वह कहती है कि नम्बर बढ़ जाऐंगे और नम्बर बढ़ जायेंगे, तो हमारे ऊपर प्रेशर बढ़ जाऐगा, हमको इस केस को खत्म करना पड़ेगा, इसलिए पूलिस केसा दर्ज नहीं करती है। जब एक बार उनके ऊपर सजा का एक डंडा चल रहा होगा कि आप खुद सजा याफ्ता हो जायेंगे, तो वे केस दर्ज करने का काम करेंगे। जहां तक एफ.आई.आर. दर्ज न करने वाले के ऊपर एक सजा रखी गई है, इसका हम लोग समर्थन करते हैं। हमारी पार्टी का मानना है कि इसमें एक प्रावधान यह भी होना चाहिए कि जहां बड़े-बड़े लोग, जहां पहुंच के लोग, जहां मंत्री लोग होते हैं, मेम्बर ऑफ पार्लियामेंट हैं, एक्स मेम्बर ऑफ पार्लियामेंट हैं या एम.एल.ए. हैं, एम.एल.सी. हैं, अगर वे इस तरह की चीजों में आते हैं और जो अपने को पावरफुल कहते हैं, उनके खिलाफ कोई पुलिस वाला रिपोर्ट दर्ज नहीं करता है। ऐसे में suo motu कार्यवाही होनी चाहिए और suo motu की हैसियत से ऐसे मामलों में रिपोर्ट दर्ज होनी चाहिए। ऐसा नहीं है कि हम ऐसे ही बात कर रहे हैं। इस तरह के मामले हमारे सामने आये हैं। उत्तर प्रदेश के ही एक केबिनेट मंत्री ने भरी सभा में, एक लेडी डिस्ट्रिक्ट मजिस्ट्रेट थी, उन्होंने उसके ऊपर भद्दा कमेंट किया। उन्होंने उसको ही नहीं, उसके पूर्व भी जो महिला जिलाधिकारी थीं, उसके बारे में भी कहा। उन्होंने शर्मनाक बातें प्रयोग कीं, जिनको हम शायद कह नहीं सकते, उनकी physique के बारे में, उनकी खूबसूरती के बारे में पता नहीं क्या-क्या कमेंट किये। ऐसा पब्लिक मीटिंग में हुआ। इससे पहले कानपुर में भी एक केन्द्रीय मंत्री ने महिलाओं के बारे में एक हल्का सा कमेंट किया था, वह भी हमारे सामने आया था। इसी तरीके से एक्स मेम्बर ऑफ पार्लियामेंट हैं, उन्होंने ट्रेन में एक महिला साथी के साथ, जो कि उसी कूपे में चल रही थी या बगल के डिब्बे में थीं, उन्होंने उसके साथी बदतमीजी करने की कोशिश की और मामला रफा-दफा हो गया। ऐसे मामलों में पुलिस उनके खिलाफ कैसे एक्शन ले, किस तरीके से ले, इसलिए इसमें ऐसे लोगों को, जो इस तरह की घटनाएं होती हैं, इसके संबंध में भी suo motu कार्यवाही करने की जरूरत है।

उपसभाध्यक्ष (श्रीमती रेणुका चौधरी): आप समाप्त करिए।

श्री सतीश चन्द्र मिश्रा: उपसभाध्यक्ष महोदया, मैं घड़ी देख रहा हूं। मुझे जितना वक्त मिला है, मैं उतने वक्त में अपनी बात समाप्त कर दूंगा। मुझे 10 मिनट का समय मिला है।

उपसभाध्यक्ष (श्रीमती रेणुका चौधरी): नहीं, आपको 9 मिनट का समय दिया गया है।

श्री सतीश चन्द्र मिश्रा: उपसभाध्यक्ष महोदया, इसमें जो प्रॉविजन्स voyeurism के लिए, stalking के लिए, disrobing के लिए, acid attack के लिए लाए गए हैं, ये सब बहुत गंभीर हैं। आज हर व्यक्ति के घर में मां, बहन, बेटी और पत्नी है। सबको यह मालूम है कि जब वे घर से बाहर निकलती हैं, तो उनको कितनी तकलीफ होती है। अगर वे बाजार जाती हैं, स्कूल में पढ़ने जाती हैं, ट्रेन में चलती हैं, बस में चलती हैं, बस से उतरती हैं, तो उन्हें हर वक्त यह डर लगा रहता है कि उनका कौन पीछा कर रहा है और किस तरह बदतमीजी से बोल रहा है और यह भी किसी से छिपा नहीं है कि किस तरह के कमेंट्स उनके ऊपर किए जाते हैं। इससे लड़कियों को और महिलाओं को बहुत मानसिक पीड़ा होती है। इसलिए इसको बैन करना चाहिए और उनकी परेशानियों को हमें समझना चाहिए। हम लोग इस बात को इसलिए समझते हैं कि हम लोगों के यहां भी, हम लोगों के घर में भी मां, बहन, बेटियां सब हैं। इनके संबंध में जो कानून लाया गया है, इसके बारे में कुछ लोगों का यह कहना था कि यह बहुत ज्यादा हो गया है, यह excess है और ऐसा नहीं होना चाहिए। मैं मानता हूं कि इस तरह की जहां पर 10 हजार घटनाएं रोज होती हैं, शायद कोई एक एफ.आई.आर. दर्ज कराने के लिए जाता होगा, कोई हिम्मत ही नहीं करता है एफ.आई.आर. लिखवाने के लिए, क्योंकि वह महिला जानती है कि उसके साथ में ही बदतमीजी होगी, अगर वह पुलिस स्टेशन जाकर इस तरह की रिपोर्ट लिखाएगी। पूरे देश में दस हजार से अधिक इस तरह की घटनाएं रोजाना होती हैं और जिनकी रिर्पोट नहीं होती है। इसलिए इस प्रावधान को लाना बहुत जरूरी था। इस प्रावधान को इस बिल में लाया गया है, इसलिए हम इसका स्वागत करते हैं।

जहां तक फास्ट ट्रैक कोर्ट का सवाल है, मैं समझता हुं कि केवल दिल्ली शहर में फास्ट ट्रैक कोर्ट बनाने से काम नहीं चलेगा, आपको फास्ट ट्रैक कोर्ट पूरे देश में बनानी पड़ेगी। ...(**व्यवधान**)...

THE VICE-CHAIRMAN (SHRIMATI RENUKA CHOWDHURY): Thank you, Shri Misra, for giving very good suggestions. The next speaker is Dr. T.N. Seema.

श्री सतीश चन्द्र मिश्रा: फास्ट ट्रैक कोर्ट आपने बनाई और जो आपने इसके लिए 2011 तक बजट दिया, उसको आपने खत्म कर दिया। महिला जजेज़ का अपॉइन्ट्मेंट बहुत जरूरी है। आज जब जजेज़ की वैकन्सीज खाली पड़ी हुई हैं तो फिर आप फास्ट ट्रैक कोर्ट्स बनाकर, उनमें किनको बैठाएंगे? आज हाई कोर्ट्स और लोअर कोर्ट्स में लाखों की संख्या में रेप, बलात्कार से संबंधित जो केसेज़ चल रहे हैं, वे पेंडिंग हैं। वे इसलिए पेंडिंग हैं, क्योंकि

वहां पर जजेज़ नहीं हैं अगर कहीं कोर्ट है तो जज नहीं हैं। आपको इन चीजों को भी एक साथ लेकर चलना पड़ेगा। अगर आप जजेज़ अपॉइन्ट नहीं करेंगे, जो एग्जिस्टिंग स्ट्रेंथ है, उसको फिल नहीं करेंगे, तो आप न्याय नहीं दे पाएंगे। इसलिए मैं दोबारा यह कहते हुए अपनी बात समाप्त करना चाहूंगा कि इस तरह के इंन्सिडेंट्स को रोकने के लिए यह जरूरी है कि हम सबके मान में भी एक डर पैदा हो। वह डर यह हो कि इस तरह की हरकत करने के बारे में अगर हम सोचेंगे तो भी बहुत सख्त सज़ा मिलेगी। इसी के साथ मैं इस बिल का समर्थन करता हूं और अपनी बात समाप्त करता हूं।

THE VICE-CHAIRMAN (SHRIMATI RENUKA CHOWDHURY): Thank you. The next speaker is Dr. T.N. Seema.

DR. T.N. SEEMA (Kerala): Madam, I support the Criminal Law (Amendment) Bill, 2013, on behalf of my party, the Communist Party of India (Marxist). But, Madam, I would like to express my disappointment and dissatisfaction about the Criminal Law (Amendment) Bill, 2013, which has already been passed by the Lok Sabha, and which is being discussed by us now. I am disappointed because I don't think that this Government has made sincere efforts to consider very important and relevant recommendations of the Justice Verma Committee. Actually, if there had been a pinch of sincerity, they would not have ignored and neglected the main recommendations of the Justice Verma Committee. Madam, I take this opportunity to sincerely appreciate the Justice Verma Committee for considering and addressing the real issue of increasing gender violence in our society. But, unfortunately, the Government missed the chance to become the champion of change in the lives of crores of women in this country. Madam, the Verma Committee had done a tremendous job by bringing out a comprehensive Report. But what happened? Nothing! This Bill is not carrying the spirit of Justice Verma Committee's recommendations. So, I express my dissatisfaction over this.

Madam, I have moved many amendments for the Bill, but I do not want to go through all the amendments. Here, I would like to point out certain important issues. Madam, my first point is about the age of consent. Here, I would like to add one provision, namely, "Provided that consent shall be a valid defence if the complainant is between sixteen years and eighteen years of age and the accused person is not more than five years older". Why do we demand this change? We, parents, don't want our children to get into relationships and end up in sexual relationships. But

[Dr. T.N. Seema]

the social reality is that there are many instances of consensual sexual activity between girls in the age range of sixteen to eighteen, and boys may be the same age or may be a couple of years older. Will it not lead to injustice, if these young boys are prosecuted for rape? How can we send our young boys to jail for being in love or for biological infatuation? In many such cases, we have seen that if the girl's family is influential or they are rich or they belong to higher caste, and if the boy belongs to a poor Dalit family, definitely, the boy will end up in jail or in juvenile home. It is, therefore, suggested that such consensual activity should be exempted from the purview of statutory rape provided that the accused is not more than five years older. We must protect fundamental rights of youth, including the right to choice and sexual autonomy and agency. My next point is about Section 375 of the IPC. There is an exception statement, Exception 2. It says that 'sexual intercourse or sexual acts by a man with his own wife, the wife not being under fifteen years of age, is not rape.' This Section should be deleted. What is this? The Government wants to give legal sanction to the husbands to have forced sex on their wives. We know that at times sex is used as a weapon to make women surrender, make them weak even in the marital relationship. What Justice Verma Committee Report says about exemption of marital rate in the 2012 Bill is that it stems from a long outdated notion of marriage which regarded wives as no more than the property of their husbands. This clause is against the provisions of the Indian Constitution which considers women as equal human beings and who have the right to live with dignity and be free from violence within or outside the marriage. Many people share the anxiety that if the marital rape is included, their family structure will be disturbed. But is it justified to demand a sacrifice from women in this manner. How can we protect family structure if it continues to be patriarchal all built upon the sufferings of women? So, if we want a firm and a very good family structure, then make it democratic and for that we have to teach our men and our boys to consider women as human beings who have rightful right over their bodies and their lives. My next amendment is on Section 376(2) sub-section (k). It is about crime committed by persons in positions. Actually, the earlier proposed Bill of 2010 had added that if rape is committed by a person in a position of social, economic and political dominance, it would be considered as aggravated form of an offence. But the

present Bill completely dilutes the suggestion and removes the words, 'social, economic, and political'.

THE VICE-CHAIRMAN (SHRIMATI RENUKA CHOWDHURY): Dr. Seema, you are running out of time. ...(*Interruptions*)....

DR. T.N. SEEMA: Madam, please. ...(*Interruptions*).. We rarely get time to speak on women. ...(*Interruptions*)... Why was it removed? Why is the Government not prepared to directly address the issue of increasing violence on women by people who are in political positions? They exploit women very easily and escape by using their political influence. There are many recent cases–I do not want to name anybody–in which we have seen that many people who are in higher positions, political and social, exploit women, not only women, but even minor girls. But they escape very easily by using their political influence. Actually, they bypass the democratic system in the country, they bypass the legal system. They challenge the legal system in this country. But, what about the victims?

THE VICE-CHAIRMAN (SHRIMATI RENUKA CHOWDHURY): Dr. Seema, please conclude.

DR. T.N. SEEMA: They are living in isolation in our society fighting and fighting expecting that one day they will get justice. That is the irony Madam, Verma Committee recognizes the class, caste and gender discrimination existing in our society, but the Government has shown its incapability of recognizing the complexity and depth of the gender discrimination by missing the vulnerable sections of our society, that is, the Scheduled Castes and the Scheduled Tribes. So, Madam, I request, through you, to the hon. Minister that rapes by higher caste men on the Scheduled Caste and the Scheduled Tribes women should be considered as an aggravated form of rape. Section 376B, ...(*Interruptions*)... One minute, Madam. Section 376B, which prescribes a lesser period of imprisonment for rape on a separated wife, clause should be deleted. Why should there be a lesser punishment for this crime? A separated wife means, maybe, she is waiting for a divorce, that is, separation for ever. What is the authority of a man to have forced sex on his separated wife? That clause should be deleted please, get out of the patriarchal mindset and see women as individuals who have right to be treated as equals.

THE VICE-CHAIRMAN (SHRIMATI RENUKA CHOWDHURY): Thank you, Dr. Seema. I have to call the next speaker. ...(*Interruptions*)...

DR. T.N. SEEMA: Madam, my last point is this. ...(*Interruptions*).. I was happy that you are there. ...(*Interruptions*)...

THE VICE-CHAIRMAN (SHRIMATI RENUKA CHOWDHURY): It does not mean that we do not observe discipline. ...(*Interruptions*)...

DR. T.N. SEEMA: Lastly, I would like to humbly remind the hon. Minister again about the important reforms recommended by the Justice Verma Committee with regard to judiciary and police. No legislation can bring any change in the existing system unless the delivery mechanism gets revamped. We are saying it again and again during so many other discussions. I am not going into the rape data. ...(*Interruptions*)... This is my last sentence. ...(*Interruptions*)... How are we going to make the system work? That is the challenge the Government has to takeup. Women do not want any more rhetoric of 'golden era' or 'goddesses'. We do not want any empty promises. We are fed up with these jargons and cliches. We want accountability; we want responsibility; we want sincerity from the Government. And, we need concrete action. Thank you.

श्री देरेक ओब्राईन (पश्चिमी बंगाल): "बेटा हुआ, बेटा हुआ, बेटा हुआ।" A Boy is born, a boy is born, a boy is born." This is the 2nd of July, 1972. Zulfikar Ali Bhutto and Indira Gandhi have signed the Simla Accord. And, a message has to be sent on telex to Delhi. So, the message's code is 'बेटा हुआ, बेटा हुआ, बेटा हुआ' if the Agreement is signed successfully; if, by chance, the Agreement was unsuccessful, then, the planned coded message was "बेटी हुई, बेटी हुई, बेटी हुई।" This is the situation. That's why, perhaps, there has been so much of confusion also that the Congress-led UPA Government has been totally confused in the last 3-4 months because if you look, in December, there was the Criminal Law (Amendment) Bill, 2012, then, there was an unfortunate rape in Delhi, then, the Verma Committee, which did such a wonderful job in just three weeks, was constituted, then, we had an Ordinance in 2013, which had no mention of the word 'rape' in it. Then, we come to the Criminal Law (Amendment) Bill, 2013. In three months, we have come to three dissimilar legislations. So, I just begin to wonder: Do they legislate in haste and repent in leisure, just like they did in the TADA? But, over all, I would say that party is

happy with this 'reasonably' good law. And, I would like to appeal to so many of my friends in the Media also not to please make it a debate between 18 and 16 because it has suddenly become the focus of the debate. It is beyond 18 and 16.

Madam, let me focus on some of the good things in this law. Because of the limited time, I would go through each one of them very quickly. First, of course, is broadening the definition of 'rape'. In added words, penile intercourse is not the only way of rape because there have been some sordid stories in the last ten years or so about all kinds of instruments being penetrated into women's vagina. So, that's great that the definition of 'rape' has been truly broadened. On 'consent', one has an explanation. And, this is very, very welcome. And, I will tell you why. Otherwise, a woman had to actually prove either through marks on her body or scratches. So, at least, now, there is a comfort where she does not need to go and prove this. The downside of that is, "is this a loose woman?" Because you don't have any marks, you have, kind of, invited me. That's a very positive sign. The third one, which we find extremely positive, is on the new offences. These include disrobing, we have been reading in newspapers that dalit women are often disrobed; acid attack, we keep talking about what happened in December, but I take Members back to one case, it was a very, very brave girl, called Sonali Shakti, the girl on whose face acid had been thrown and her whole life got changed; stalking and voyeurism. Good ! I know a lot of people are scared that the offences of voyeurism and stalking will trap innocent men. And, to be frank, there are some reasons to be of little concern about this. But, over all, when we are talking about observing a woman, think of that woman who goes to an open toilet, somewhere on the fields, and there is somebody waiting for this. So, I think, we should look at 'stalking' and ' voyeurism' in the broader sense. And, if the men here are a little bit scared that this will be misused, I am sure, we have a belief in the ladies of India that this will not be misused and this will be a positive, positive development. There are issues of stalking and voyeurism. But, I think, over all, it is very good. Look at the case of Priyadarshini Mattoo. We need to understand one thing, rape is the top of the pyramid. A man does not rape a woman suddenly in one night. You build it up from the bottom of the pyramid. How many girls or boys have not been groped in a bus, in a city?

[श्री देरेक ओब्राईन]

2.00 P.M.

I will make an honest confession, Madam. When I was 13, I was groped in a Kolkata bus. What do you do? You don't feel like telling anybody. But the idea here is, there has to be that social awareness, and this is not just passing a law. The social awareness has to come like I gave you the example of the bus. If you see somebody in a bus, who has been groped, the lady first needs to scream out loud and, then people will be socially aware. The schools have a role to play; the media have a role to play, and also the implementing authorities. Now when I say implementing authorities, here again, the Government has rushed through this because there is also the question of funding; there is money involved. The States will handle this. But, I am afraid, the States were not given enough time, 72 hours to reply. So, I think the Government will need to put its money where its mouth is. If it really wants to create a social awareness, it needs to earmark some funds to make this social awareness possible.

There is one more quick point that I want to make on hospitals. That's good. There is a good and there is a bad. The good part is that the woman who is in a traumatic state does not need to go to a hospital and register an FIR. It is good. The hospital needs to do the FIR. But the dangerous part is–and, here, please take note of it–that the Government will have to spell out a reimbursement formula for practitioners. Otherwise, I am afraid, this provision, every time, will be challenged in court! I will conclude.

Madam, the three most favourite people in my life are all women–my mother, my wife and my daughter; and they have been listening to this and I have been talking to them. I said, 'What would you like to be?' You know we talk about women being deified, they are Gods, they are sisters, they are mothers; all very well. They need to be what they really are. They are half the earth; they are half the sky. We owe to all these women. Let's make them citizens of India. Thank you.

THE VICE-CHAIRMAN (SHRIMATI RENUKA CHOWDHURY): Thank you very much, more for sticking to your time. It is very good. Now, Jaya Bachchanji.

SHRIMATI JAYA BACHCHAN: Madam, last time when I was given an opportunity, I resisted because I was time-bound. Please don't do it.

THE VICE-CHAIRMAN (SHRIMATI RENUKA CHOWDHURY): No, no, you are still time-bound. Your time is six minutes. Please speak for six minutes.

SHRIMATI JAYA BACHCHAN: No; I am sorry. I am not going to accept that.

THE VICE-CHAIRMAN (SHRIMATI RENUKA CHOWDHURY): That's your free will if you don't want to speak. But the rule applies to every person in this House. ...(*Interruptions*)...

SHRIMATI JAYA BACHCHAN: Throw me out of the House. But I will speak. I am trying my best to keep it ...

THE VICE-CHAIRMAN (SHRIMATI RENUKA CHOWDHURY): Please start speaking. Don't waste your time like that.

SHRIMATI JAYA BACHCHAN: I am not wasting my time.

THE VICE-CHAIRMAN (SHRIMATI RENUKA CHOWDHURY): You have six minutes. Please start.

SHRIMATI JAYA BACHCHAN: Madam, because of the time constraints, I am not going to go into the details of the Bill. I will go by the spirit of the Bill. I would like to point out some very serious points that have just been discussed here, श्री सतीश मिश्रा जी ने अभी बताया ...(**व्यवधान**) श्री सतीश मिश्रा जी ने बताया कि people in high positions, whether in Parliament or outside Parliament, misuse their position. कल एक ऐसा हादसा हुआ कि पार्लियामेंट के एक बहुत सीनियर मेम्बर ने एक लेडी मीडिया पर्सन के ऊपर बहुत गलत टिप्पणी की, और this is done after the Bill that has been passed in the Lok Sabha. The Parliamentarian is from Lok Sabha. I am just bringing this to your notice to tell you how ineffective you are. This is an eyewash. हड़बड़ी में आप इस बिल को लाए हैं, लेकिन यह बिल हड़बड़ी में नहीं आना चाहिए था। इसके लिए आपको wide spectrum of people बात करनी चाहिए थी, उनकी राय लेनी चाहिए थी, उसके बाद इस बिल को लाना चाहिए था। What kind of disciplinary action are you going to take against such people? It's a shame.

जिन्होंने मेहनत करके यह बिल रखा है या इसकी तैयारी की है, मैं उनकी प्रशंसा करती हूं., but I have reservations. आप बहुत देर से आए, लेकिन दुरूस्त नहीं आए। I am sorry. I have been asked to support this Bill by my Party, and since I am a sincere Party worker, 1 will support it. But, on an individual basis, I have many, many

[Shrimati Jaya Bachchan]

reservations, because reality is different from what is on the papers. You cannot give justice; today, women have accepted it. You used patronizing words like 'protection'; Women have accepted it. वे पल्लू झाड़ देते हैं कि अब तो ये लोग इसी तरह बात करते हैं। Talk about equality. You have gone into great lengths about how the sexual act should be. Now, everybody knows what a sexual act is. But you have not really spoken about actual justice, actually taking notice of what is going on, complaining and speeding up the justice process. It is a pity that we have not been able to prove that we mean business, even after three-and-a-half months of what happened in the Capital of this country, by just giving speedy justice. You are talking about juvenile age. It is really crazy that in order to show that there is a juvenile, who has committed a certain crime, you are presenting a school age certificate. It is ironic. The Government did not accept the school certificate for proving the age of a Chief of the Army, but, very readily, accepted the school certificate of the so-called juvenile, who was the most barbaric and violent of the lot in the December 16 incident. This shows our seriousness. Anybody, a boy or a girl, who is capable of getting into a sexual act, has no age, not today, not in this generation. So, let us not play with age and with words. Let us punish if someone has to be punished. You are talking about consent in marriage. Please do not get carried away by what you see in cinema–सुहागरात में म्यूजिक बज रहा है, फूल लगे हुए हैं। Most of the time, in the rural areas, especially, when a marriage takes place, whatever happens, how are you going to prove that the woman has given her consent? She has not even looked at the man she is married to, forget the next part of the act! So, this consent is, again, funny. Now, let us come to 'stalking'. What is stalking? How is a girl going to prove that she has been stalked? She just goes to the police station and tells, 'मुझे स्टॉकिंग की जा रही है।' जब पूछा जाएगा कि वे कैसे कर रहे हैं, तो आप इसे कैसे प्रूव करेंगी? आपको चार लोग चाहिए, जिन्होंने देखा है कि आपकी स्टॉकिंग हो रही है। It is humiliating; it is really humiliating. And then, that is bailable and so, अगर किसी बड़े घर का लड़का स्टॉक करेगा, तो उसकी बेल हो जाएगी। The girl then gets totally discouraged and the next time, he would commit a crime; he would rape the girl. There are many such incidents. I know of a recent incident that has happened in Mumbai. Madam, a Minister's son has raped a girl. I know this case because the girl had come to me personally. She said, 'I don't know what to

do. If I tell my parents, they are going to throw me out of the house; they will disown me. If I go to the police, they will not take recognition because he is the son of a Minister. What do I do? On top of that, I have to go through medical examination.' And a medical examination is most humiliating after a rape, because that examination is horrible. You know the process and the detail. 'I do not have the mental strength to go through it. What do I do?' I thought that, maybe, after this Bill is passed, I will go and tell her what she should do. But I am sorry, I don't think ...(*Interruptions*)...

[THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN) in the Chair.]

According to me, यह जो बिल है, इसमें एक बहुत बड़ी गलती है और वह यह है कि पुरूष विरोधी बिल है। In order to give justice to one sex, you cannot be unfair to the other. So, I think that this is something you need to look into because this can be misused. Stalking is done not by men alone; stalking is done by women also. Every second day you hear a girl say, 'Oh, he is so hot'. These are also very, very wrong things. So, Sir, please look into this. This is very important. Please do not do justice to the one part of the society, leaving the other part. Your recommendation on acid attack should be considered as 'murder' because the intention of the attack is to kill or destroy. 'To destroy' means 'to kill'. Please do not look at it in a lenient manner, it needs to be punished. The person who commits the crime needs to be called a 'murderer' and he should get the same punishment as a rapist or as a murderer gets. सर, मुझे ज्यादा बोलने का समय नहीं है, जब कि मैं बहुत कुछ बोलना चाहती थी।...(**व्यवधान**)...

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): Actually, all of us have decided to pass the Bill today. ...(*Interruptions*)...

SHRIMATI JAYA BACHCHAN: I know what you are going to say. ...(*Interruptions*)... आप लोग आवाज़ तो यहीं दबा देते हैं, बाहर क्या बोलेंगे, anyway. I am totally confused because I have prepared certain points. सर, जब मैं इसके बारे में सोचती हूं कि हमारे समाज में इस तरह की चीजें क्यों हो रही हैं और यह मीडिया में ज्यादा आ रहा है। अब आप किसी पालटिशन्स से पूछिण या पार्लियामेन्टेरियन से पूछिए या मिनिस्टर से पूछिए, तो वे कहेंगे कि आज कल मीडिया वाले ला रहे हैं, यह तो पहले भी आता था। So, the attitude is very casual. यह तो पहले भी हुआ करता था, मगर ये

[Shrimati Jaya Bachchan]

मीडिया वाले आज कल इसको बहुत हाइलाइट कर रहे हैं। this kind of attitude should really be controlled. When people talk so irresponsibly, tank God that the media is bringing focus into such crimes. That is why we have been compelled to stand and talk today about this. And the days are not very far, Sir, when justice is not done to women they will all become Phoolan Devi and Putli Bai. उत्तर प्रदेश में गुलाबी गैंग के बारे में आपने सुना ही होगा। Women are going to take laws into their own hands. ऊपर से आपने पेपर स्प्रै को भी चीप करा दिया। These are such patronizing acts. कभी-कभी मैं सोचती हूं कि आज समाज ऐसे क्यों है? मुझे याद है कि जब we were born after independence. When we were growing up, we heard of such great stories about our leaders. महात्मा गांधी जी ने अपने नॉन वायलेंस मूवमेंट से देश को आजादी दिलाई। बहुत बड़े-बड़े नेता उनके साथ थे और आजादी दिलाने में उन्होंने बहुत कुछ किया, उन्होंने अपनी जाने गंवाई। Do we have any such ideal in front of our youth today? अगर कोई इस तरह की पोजीशन में आना भी चाहता है, तो हमारी सोसाइटी आज ऐसी बन गई है, we have a crab mentality; we try to pull them down. Therefore, we have no heroes.

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): Madam, you have been given double the time. Kindly cooperate. ...(*Interruptions*)... All of us have to complete this process. ...(*Interruptions*)...

SHRIMATI JAYA BACHCHAN: Sir, I am not going to complete. It will be incomplete. But I will conclude. ...(*Interruptions*)... It is incomplete. I will conclude. I remember, जावेद अख्तर जी ने एक फिल्म में एक गाना लिखा था। It was a very sad song. At that time, I did not understand, but today, there is a relevance to that song, as a girl tells her father कि अबकी जो कीजो आगे न कीजो, दूजी बार मुझे बिटिया न कीजो। थैंक यू।

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): I am requesting all the hon. Members to kindly restrict to two to three minutes because we want to complete this process. You know very well that our friends have some other things also to say. Now, Shri Shivanand Tiwari.

श्री शिवानन्द तिवारी (बिहार): उपसभाध्यक्ष महोदय, मैं अपनी ओर से और अपनी पार्टी की ओर से इस बिल का समर्थन करने के लिए खड़ा हुआ हूं। महोदय, दिल्ली में जो घटना हुई, वह बर्बर घटना थी और उस घटना के परिणामस्वरूप यह बिल हम लोगों के सामने आया

है। महोदय, वर्मा साहब की अध्यक्षता में जो कमिटी बनी, उसको मैं मुबारकबाद देना चाहता हूं कि उसने तीन महीने के कम समय में अपनी रिपोर्ट दी और इस देश में आजादी के बाद पहली दफा जेंडर इक्वालटी के आधार पर कोई रिपोर्ट दाखिल की गयी है। संविधान में औरत को जो अधिकार है, उस अधिकार को ध्यान में रख कर पहली दफा यह सिफारिश की गयी है।

उपसभाध्यक्ष महोदय, यह कानून बना रहे है, इसकी जरूरत थी, इसमें कहीं कोई संदेह नहीं है, लेकिन क्या कानून बनाने से औरतों के खिलाफ जो हिंसा है, उसको हम रोक सकते हैं? यह एक बड़ा जबर्दस्त सवाल आज के दिन मेरे मन में है। नजमा जी ने दो-तीन दिन पहले हमको यह बतलाया कि अमेरिका जैसे मुल्क में औरतों के खिलाफ हिंसा काफी बड़े पैमाने पर होती है। हमको इस बारे में कोई जानकारी नहीं थी। हम बहुत चौंके कि अमेरिका, जिसको हम लोग एक आदर्श देश के रूप में जानते हैं और जिसका हम अनुकरण कर रहे हैं, उस देश में औरतों के खिलाफ इतनी हिंसा होती है। मैंने सुना है कि वहां की पुलिस भी बहुत सक्षम है। हालत ऐसी है कि वहां आप पुलिस को खबर कीजिए, तो वह मिनटों में हाजिर हो जाती है, जबकि हमारे यहां की पुलिस में हम उस इफिशन्सी की कल्पना भी नहीं कर सकते हैं। मैंने देखा कि अमेरिका में एक साल में दो-दो लाख, ढाई-ढाई लाख औरतों के खिलाफ वायलेंस का केस होता है, जो दर्ज नही होता है। वहां 20 परसेंट महिलाएं ऐसी है, जिनके साथ उनके जीवन में कभी न कभी सेक्सुअल वायलेंस होता है। उसके बाद भी औरतों के खिलाफ वहां जो वायलैंस है, उसमें कोई कमी नहीं आ रही है।

उपसभाध्यक्ष महोदय, मेरी उम्र 70 साल की है। हमको बचपन की याद है और हमने यह देखा है कि समाज में औरतों के खिलाफ हिंसा बराबर होती रही है, लेकिन पिछले 15-20 वर्षों से हमारे मुल्क में औरतों के खिलाफ हिंसा जिस तरह से बढ़ी है, इसका कोई जवाब नहीं है, वह डरावने ढ़ंग से बढ़ी है। हमको लगता है कि देश जो तरक्की कर रहा है, इस तरक्की के साथ-साथ कहीं औरतों के साथ हिंसा तो नहीं बढ़ रही है? इसके पीछे कारण क्या है? इस सदन में एक बार पहले भी चर्चा हुई थी और तब मैंने कहा था कि हमारे देश में आर्थिक सुधारीकरण के बाद जो कन्जूमरिस्ट कल्चर आया, उसने औरत के शरीर का व्यापारीकरण कर दिया। आज यह हम विज्ञापनों में देखते हैं। आप शहरों में बड़े-बड़े बिलबोर्ड्स देखिए, उनमें औरत कम कपड़े पहले हुई दिखाई देती है। आज हम टेलीविजन पर औरत को गंजी का विज्ञापन करते हुए देखते हैं, जिसका पूरा का पूरा रोल ललचाने वाला होता है, जिसमें औरत को हम सिडक्टिव रोल में देखते हैं। आज यह स्थिति है।

महोदय, हमने एक बार पढ़ा था कि चेन्नई में एक हिन्दी सिनेमा गया था, जिस पर एक तमिलियन ने अखबार में एक आर्टिकल लिखा था। महोदय, तमिलनाडु बहुत कन्जर्वेटिव शहर है और वहां औरतों की इज्जत का बहुत ध्यान रखा जाता है। उस आदमी ने लिखा कि उस सिनेमा में जब डांस का दृश्य आया, तो पूरा का पूरा हॉल इस तरह ऊफान में आ गया

[श्री शिवानन्द तिवारी]

कि जिसका कोई हिसाब-किताब नहीं था। लोग चौंक गए। जो छोटे-छोटे बच्चे हैं, ये औरतों को विज्ञापन में जिस ढ़ंग से देख रहे हैं, फिल्मों में जिस ढंग से देख रहे हैं, उनसे उनकी क्या मानसिकता बनती है? वे औरत को सिर्फ एक ही रूप में देखते हैं, वे उसे सेक्स के ऑब्जेक्ट के रूप में देखते हैं। यह हालत है। इसलिए मेरा कहना यह है कि आप सख्त कानून बनाइए, इसमें कहीं कोई शुबहा नहीं है। लेकिन इस पर विचार करने की जरूरत है। कानून हम रोज बनाते जा रहे हैं, उसमें सख्ती लाते जा रहे हैं लेकिन औरतों के खिलाफ वॉयलेंस बढ़ता जा रहा है। इसके पीछे हमारे देश के कल्चर में जो चेंज आ रहा है, हम तथाकथित आधुनिकता की ओर बढ़ रहे हैं। आधुनिकता के साथ जो सेक्सुअल क्राइम है, औरतों के खिलाफ जो वॉयलेंस है, वह भी बढ़ता जा रहा है। इसलिए सिर्फ अगर कानून बनाकर के हम चुप बैठ जाएंगे, उससे औरतें सुरक्षित नहीं रहेंगी। औरतों को सेक्स का ऑबजेक्ट बनाकर जो हम समाज में परोस रहे हैं, उसको हम जब तक नहीं रोकेंगे, तब तक हम औरतों को सुरक्षा प्रदान नहीं कर सकते हैं। इसी चेतावनी के साथ मैं इस बिल का समर्थन कर रहा हूं।

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): Thank you, Tiwariji. Now, Shrimati Vasanthi Stanley. Kindly confine your speech to two minutes.

SHRIMATI VASANTHI STANLEY (Tamil Nadu): Mr. Vice-Chairman, Sir, I thank you for giving me the opportunity to express my views on the Criminal Law (Amendment) Bill, 2013. Sir, here, on this occasion, I would make only one point. This Ordinance has been brought especially after the Delhi gang rape incident, which shocked the entire nation. The conscience of the nation was awakened and we had to bring in the Ordinance. My only one question to the ruling Government is: when the name of the Delhi gang rape victim has not yet been revealed, the photograph of the girl is not out in the open, why is it that most of the photographs of the Sri Lankan Tamil victims are coming out in all the media? More than a lakh of women invariably, whether they are children, whether they are small girls, whether they are aged women or whether they are middle-aged, are raped, victimized and ill-treated there in Sri Lanka. I just leave it to the conscience of the ruling Government to rise to the occasion and do the needful. Considering my health, I request that I may be allowed to lay my views on this Bill. Thank you very much.

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): No, there is no rule for that. Kindly keep the papers, we can use the same in some other debate. Shri Baishnab Parida. Kindly cooperate with the House and finish it within two minutes. ..(*Interruptions*)..

SHRIMATI VASANTHI STANLEY; Mr. Vice-Chairman, Sir, ...(*Interruptions*)...

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): Pardon. ..(*Interruptions*)..

SHRI BAISHNAB PARIDA (Odisha): Sir, I thank you for giving me the opportunity to express my views. At the outset, Sir, I support the Bill. ..(*Interruptions*).. Are you speaking?

SHRIMATI VASANTHI STANLEY: Sir, then, kindly allow me some time. ..(*Interruptions*)

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): Please. ..(*Interruptions*).. Please proceed, Mr. Parida. ..(*Interruptions*)..

SHRI BAISHNAB PARIDA: Sir, at the outset, I express my support to the present Bill. It is timely, and, in our country, even after 64 years of Independence, the number of crimes, assaults and discrimination against women is growing everyday.. In our political system, we have given many rights to women, which include the right to get elected to Assemblies, Panchayats or other political bodies. But, everyday, when we open the newspapers or watch the television, what do we see? When we gave fifty per cent reservation to women in the Panchayat system, everyday, we used to see 50 rape cases in the newspapers. So, it is a sheer joke to our system, to our justice delivery system, and, to our democratic system. Now, it is high time to be serious about this.

We are living in a society where the perpetrators of sexual crimes are not condemned, but the victim is looked down here in this society. This attitude has been continuing since medieval times. This medieval mindset is still prevailing not only in families but also in the society. We can make stringent laws to prevent these crimes. So far as I remember, when late Mrs. Indira Gandhi was the Prime Minister of this country, there was a great Parliamentarian whose name was Bhupesh Gupta who fought during those days for brining a stringent law against sexual crimes and Mrs. Gandhi took all interest to bring that law, and that was the most powerful law in post-independent India.

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): Okay, thank you. Thank you, Paridaji. Please cooperate.

SHRI BAISHNAB PARIDA: Sir, after making all these stringent laws, what is the situation in the country? We have not practised those laws. We can make laws, but the question lies: How much are we implementing it? That is the issue. We are now so much vocal. We are condemning rape, sexual assaults and all these things. But after making this law, can we be serious? Can this Indian society be prepared to execute that law? Can we make the women folk, the poorer section in our society...

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): I am going to call the next speaker now. Please cooperate.

SHRI BAISHNAB PARIDA: Sir, I am supporting this Bill. Law must be stringent...

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): It is okay. Shrimati Vandana Chavan.

SHRI BAISHNAB PARIDA: ... but if the mind of the political leadership, the rulers of this country and the common man is not changed, we can't make a 21st century India...

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): Okay, thank you.

SHRI BAISHNAB PARIDA: I don't have much time. With these words, I support this Bill.

SHRIMATI VANDANA CHAVAN (Maharashtra): Thank you, Sir, for giving me an opportunity to speak on this very important legislation.

SHRIMATI VASANTHI STANLEY: Vice-Chairman, Sir, on the Budget, everybody has laid the papers. You have allowed all the people. Please allow me, Sir. ..(*Interruptions*)..

SHRIMATI VANDANA CHAVAN: Vasanthiji, let me speak please. ..(*Interruptions*).. Thank you very much, Sir, for giving me an opportunity ..(*Interruptions*)..

SHRIMATI VASANTHI STANLEY: Sir, please allow me to lay the papers. ..(*Interruptions*)..

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): It is a very important Bill. Kindly sit down. ..(*Interruptions*)..

SHRIMATI VANDANA CHAVAN: Sir, I would have liked to make some introductory and opening remarks and also point out some highlights which are positive as far as this Bill is concerned. However, considering the paucity of time, I only restrict myself to the grey areas which exist in this Bill. ..(*Interruptions*)..

SHRIMATI VASANTHI STANLEY: Sir, please allow me to lay the papers. *...(Interruptions)...*

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): You are disturbing your own colleague. Kindly sit down. We will decide it.

SHRIMATI VANDANA CHAVAN: You have had your say. Please allow me to speak. *...(Interruptions)...*

SHRIMATI VASANTHI STANLEY: Sir, you could give me an answer. ...(*Interruptions*)...

SHRIMATI VANDANA CHAVAN: Sir, I want to bring to your notice four points which ..(*Interruptions*)..

SHRIMATI VASANTHI STANLEY: Sir, what is this? Please allow me. ...(*Interruptions*)...

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): Please sit down. ...(*Interruptions*)... Please sit down. ...(*Interruptions*)...

SHRIMATI VASANTHI STANLEY: Sir, you have allowed everyone to lay the papers. ...(*Interruptions*)...

SHRIMATI VANDANA CHAVAN: Sir, in clause 8 in Chapter II, there is substitution of section 370 by new sections 370 and 370 A. ...(*Interruptions*)...

SHRIMATI VASANTHI STANLEY: Sir, please allow me. ...(*Interruptions*)...

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): Kindly sit down. We will take a decision. Please sit down.

SHRIMATI VASANTHI STANLEY: Okay, Sir. Thank you.

SHRIMATI VANDANA CHAVAN: This deals with trafficking and exploitation of a trafficked person. Sir, you will see that the new section 370 prescribed different punishments for different levels of trafficking such as a person, more than one person trafficking of minor, trafficking of more than one minor, and all these punishments are not less than 7 years, not less than 10 years, not less than 14 years, not less than life imprisonment. However, sexual exploitation of a person who is trafficked, in fact, is a more serious offence than just trafficking. But the punishment prescribed here is not less than 5 years or not less than 3 years. I feel sexual exploitation of a person who is trafficked is a more serious offence, and, therefore, the punishment which should be prescribed for that also should be of a higher degree. Therefore, I feel there is a serious anomaly in this section which needs to be addressed.

Secondly, Sir, I invite your attention to clause 9 of Chapter II which defines rape and also substitutes the earlier Sections 375, 376A to 376D and now adds Section 376E. Sir, in this also there is a serious anomaly about the punishment prescribed. In most of the Sections, up to so much imprisonment and fine. We can see in two sub-sections here. ...(*Interruptions*)...

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): Thank you, you have made your points. Dr. V. Maitreyan. ...(*Interruptions*)... Kindly cooperate. We have to pass the Bill. ...(*Interruptions*)... You understand the situation. ...(*Interruptions*)... That is why we want to complete it today. Kindly understand the situation.

DR. NAJMA A. HEPTULLA: We can get it passed tomorrow. ...(*Interruptions*)... It is discrimination. ...(*Interruptions*)... Two political parties are not allowing an important legislation to be discussed. ...(*Interruptions*)...

DR.V. MAITREYAN (Tamil Nadu): Don't accuse like that. ...(*Interruptions*)... Don't accuse like that. आप लोग कितने दिन करते रहते हैं? रोज हाउस को रेनसेक करते हो और हमसे कहते हो। ...(**व्यवधान**)...

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): Kindly conclude quickly.

DR. V. MAITREYAN: Mr. Vice-Chairman, Sir, I have not yet started.

Some searching questions are to be seriously looked into and pondered over in the context of the Criminal Law (Amendment) Bill, 2013 which is before the House for discussion.

Can a Bill, an act or a law alone provide a panacea and address the ills afflicting the society in general and the evil of rape in particular? Can a Bill hastily and hurriedly be prepared and introduced to score a point merely to appear rising to the occasion to sternly and strictly deal with the dastardly act perpetrated against the girl in Delhi on the 16th December? Undoubtedly the barbaric and heinous act done not only with that girl but with any other women as well deserves to be condemned in the harshest of the word possible.

But was it, in fact, the lack of a law or a Bill or an Act which proved to be instrumental in letting this barbaric act to take place? Was it the lack of law that failed the administration to stop that despicable act? Will the proposed Bill, in any way, guarantee that no such incident would recur in future? The answer is, perhaps, a big no.

I am of the view that this Bill has been prepared by the Government in utmost haste without giving any attention to its pros and cons, simply to deflect the attention of the public from its failure in implementing the existing laws of the land in letter and spirit.

I would like to point out one thing. I would have been happier if the Government before rushing through this Bill, through an Ordinance, would have tried to forge a broad consensus through wide consultations on such contentious issues–whether to call the crime as rape or sexual assault, whether 16 or 18 should be the age of consent for sex, how to define voyeurism, stalking, etc., so as to make the Bill healthy and balanced. But if the motive is only to score a point and only a point at any cost, all these noble tasks are bound to be thrown into backburner. I would have been happy if the Government, in addition to making this Bill, had taken some tough measures to streamline and strengthen the existing implementing law agencies on whose shoulders lie the success or failure of the Act. Steps such as, police reforms, fixing responsibility and accountability for failure to maintain law and order and check heinous crimes, fast tracking of dispensation of justice, ensuring conviction, etc., could have been steps in the right direction. No law of the land,

[Dr. V. Maitreyan]

however powerful it may be, can prove to be a deterrent unless enforced forcefully and within a reasonable time frame because justice delayed is not only justice denied, but delayed justice also encourage brazen defiance and violation of law.

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): Dr. Maitreyan, please conclude. Please cooperate.

SHRIMATI GUNDU SUDHARANI (Andhra Pradesh): Mr. Vice-Chairman, Sir, thank you for giving me an opportunity to speak on this historic piece of legislation, the Criminal Law (Amendment) Bill, 2013. About 45 rape cases were reported within 15 days of Nirbhaya's incident; and about 145 cases were reported after issuance of the Ordinance of 3rd February. This clearly shows that there is no fear in the minds of such people even after this horrific incident. So, this mandates us to be as stringent as possible not only in making laws but also in implementing the same.

Sir, firstly, the Minister has rightly said that it is the onerous responsibility of each one of us to protect the honour and dignity of women in this country. I agree; but, the honour is at stake now and the dignity is at the crossroads. And, both can be protected only if this Bill is given retrospective effect, and not as mentioned in the "Short title and commencement" of the Bill under clause 1. By doing this we give a clear message to the country that even if there are no stringent laws and if any such offences are committed, Parliament, in its wisdom, would enact and implement laws with retrospective effect. Sir, I welcome the inclusion of new forms of offences such as acid attack under Section 326A, voyeurism under Section 354C and stalking under Section 354D of IPC. But under Section 354D, you are saying whoever 'watches' or 'spies' on a woman. Here there is no mention of what the definition of 'watches' is. Nowhere has it been mentioned.

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): Okay, thank you. Dr. Ashok Ganguly.

SHRIMATI GUNDU SUDHARANI: Then, Sir, let me lay it on the Table. I am going to lay the rest of my speech on the Table. You are just giving one or two minutes only.

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): There is no such rule like this. We have to take a decision. We will consider it afterwards. Please sit down.

DR. ASHOK S. GANGULY (Nominated): Mr. Vice-Chairman, Sir, I support the Bill, but I would like to raise a fundamental issue. We are rushing through this Bill. We did not have a debate on the Budget. Sir, I think we are all responsible for creating this problem of lack of time. These are important issues. Can law change a deep criminal tendency in a caste and male dominated society? Can it put an end to national hypocrisy? That is the important question. We can make law, but can the society change? The society has been complicit in this shameful compact of silence. The Bill is late, but it is a comprehensive recognition by India of the shameful fate of Indian women. The sexual threat to women in India is now a worldwide alert. Tourists now hesitate to visit India. Some countries have given advisories. I think this Bill will reassure some of the countries, but not everybody will be satisfied. New laws may not shame the Indian society. We have to rise as people and stoutly oppose male behaviour which is happening every minute. Let us fight this curse on all Indian males and not only depend on laws and the police. Change the national male mindset towards all women and domestic violence. Mr. Minister, I wish you all the best, but this is the beginning of a campaign. Thank you.

DR. BHARATKUMAR RAUT (Maharashtra): Sir, before I start my speech, I would like to know how much time you have given me.

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): Only two minutes. If you confine to less than that, I will be happy.

DR. BHARATKUMAR RAUT: Sir, I do not know what to say when we are spending so much time on many other things. It is a very important Bill. Why are we rushing it through, I can't understand. What is the idea? Why is this Bill being passed in such a way?

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): You have to understand the situation.

DR. BHARATKUMAR RAUT: Sir, when I stand here, apart from the citizen of the country and apart from the Member of Parliament, I also stand here as son of my

[Dr. Bharatkumar Raut]

mother, husband of my wife, brother of my sister and father-in-law of my daughter-in-law. Sir, I feel ashamed that in the 21st Century we have to bring in such legislation which is not as effective as it should have been. Due to lack of time, I am skipping all the points. Here we have to really look at the judicial system of hearing the rape cases. When the judge is a man and the advocates are men, and when cross-examination happens in the court and the type of questions that are put in front of a male judge, imagine the plight of a woman who has already undergone the atrocity. I think one basic amendment that we should have done is that such cases should be heard only by a woman judge in camera and the cross-examination should be done only by women counsels.

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): Now, Dr. Najma Heptulla.

DR. BHARATKUMAR RAUT: Sir, let me complete.

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): You have completed. You have given a very good suggestion. You have made a new point. Kindly co-operate.

DR. BHARATKUMAR RAUT: Sir, I want to make another point. This Bill is for victims of rape and for taking action against rapists. But what happens to those who have been entrusted with the responsibility of maintaining law and order. They have been given the *dandi* in their *haath* because they are supposed to prevent such cases. Now if the police cannot prevent such a thing, then, everything else is post mortem, post facto.

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): Okay, you conclude.

DR. BHARATKUMAR RAUT: A woman who is raped is raped. It is another thing that the accused should be punished. But it is the responsibility of the police to prevent such things. For that, the police force has to be effective. Our Home Minister is a former police officer. I would suggest to him to bring in such a provision by which the police is held responsible...

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): Thank you, Dr. Raut. ...(*Interruptions*)... I am now calling the next speaker.

DR. BHARATKUMAR RAUT: ... that they have some sense of responsibility and their *wardi* has some respect.

DR. NAJMA A. HEPTULLA: Sir, my party has ten minutes and there are two speakers from my party. So, I will take my time.

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): Kindly come to the point directly.

DR. NAJMA A. HEPTULLA: I am coming to the point, Sir. I am sorry that the Government has to bring this Bill in such a hurry, when Members, both men and women Members, of Rajya Sabha wanted to bring some important points to the notice of the Government. That is why Rajya Sabha is important too in participating in the legislation. I want only one commitment from the Minister. He has brought this Bill in a hurry because the President's Ordinance would, otherwise, lapse. The Minister should make a commitment in the House that after the Session resumes, we are going to have a full-fledged discussion, and whatever amendments and suggestions we are going to make, he will be liable to accept them because we have not discussed them at all.

Sir, 1 feel that the recommendation of the Standing Committee of Home Affairs has not been taken into consideration fully. The legislation is quite on this issue. The Minister has to give that explanation. The other thing which I would like to mention here is that such a serious legislation, which has been brought after an uproar in the whole country when the gang rape of a girl took place in Delhi,–an Ordinance was brought in and the Bill, to replace it, has been brought in a hurry–you should not look at this Bill in isolation. The whole problems of women and the society have to be taken in totality. Without bringing any change in the Juvenile Justice Act, this Bill has no meaning. It cannot be implemented. Every time we give the examples of America, Europe and other countries, and I would like to state what the laws of these countries say. The Juvenile Justice Law in the U.S. says, "In some cases, usually, when the crime is particularly heinous, a juvenile may be tried as an adult." The same is the case in the U.K. or, for that matter, in China and in many

[Dr. Najma A. Heptulla]

other countries. I would like the Government to bring back the Juvenile Justice Act. If a person, who is under 18 years, commits a heinous crime, he should not be confined along with a person who has done petty crimes like stealing bread or pick pocketing or things like that. These are two different crimes and they should be taken differently. Sir, I wanted to speak very seriously on the issue. I am a Zoologist; I am a scientist. We believe in evolution, the Darwin's law of evolution. How do you think that the evolution of our mind has totally stopped, that the evolution of our thinking has stopped? Evolution is a continuous process. Today evolution is connected with environment. With the access to knowledge and the access to information which the children of today have, they get much more matured than what we were. I am sure, Sir, you were a very innocent person when you were 16 years or 18 years old. But, today, children are not like that. So, I would want the Minister to come back to the House. There is no time now, and I can see that you are getting impatient, so is the whole House. I would only like to mention to the Home Minister one thing. I am not going to repeat what other Members have already mentioned as to how serious it is. But the main thing is that you have to come to the House after the recess with a Juvenile Justice Act, rethinking on a juvenile justice and then we will re-think on this legislation. There are so many discrepancies here. In this Bill, there are contradictions. Sir, you have written, "In a marriage, if the girl is 15 years...", it means you are accepting that there are child marriages in our country? What kind of a contradiction do you bring in your own written Bill? That is the sad part of it. Sir, I know you are very kind.

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): Thank you. Thank you, very kind of you. Thank you very much.

DR. NAJMA A. HEPTULLA: Sir, I want that you come back to the House. You discuss in peace. You discuss the entire Bill once again and if we feel, and you also feel, there is a need to relocate it, please relocate it. It is not necessary that if you pass a Bill it becomes sacrosanct; it cannot be reopened again before implementing it. We have six months to amend the rule. ...(*Interruptions*)....

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): Mr. Parasaran, would you like to say something?

DR. NAJMA A. HEPTULLA: So, you have to come back to the House again.

SHRI K. PARASARAN (Nominated): Sir, I would like to say that I support the Bill and I do not want to take the precious time of this House. Thank you.

THE VICE-CHAIRMAN (DR. E. M. SUDARSANA NATCHIAPPAN): Thank you very much for your cooperation. Mr. Dua is also following you. Now, Shri Pyarimohan Mohapatra. ...(*Interruptions*)...

SHRI PYARIMOHAN MOHAPATRA (Odisha): Sir, I will just take two minutes and not more than that.

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, you have permitted others.

THE VICE-CHAIRMAN (DR. E. M. SUDARSANA NATCHIAPPAN): Kindly cooperate. You know the situation.

SHRI TIRUCHI SIVA: I know the situation. We have been cooperating. You are not giving us the least consideration. What does it mean?

SHRI PYARIMOHAN MOHAPATRA: I will come straight to the point. In Section 166B, please increase the punishment for refusal of treatment by medical officers from three years to seven years, not one year. One year won't do because a Scheduled Caste girl who had witnessed the gang rape of her friend, another Scheduled Caste girl, and volunteered to stand as witness was, therefore, gang raped by the rapists again, who were politically very powerful. She was refused treatment by the primary health centre, refused treatment by the district medical hospital. Finally, after a lot of howling by NGOs, she was taken to the-medical college hospital. She died after a month, subsequently. Now, Rs. 10 lakhs was declared as compensation. Nobody visited her in the hospital. Nobody important, from the Government, visited her in the hospital. This happened in Odisha. So, please make this stringent. What business have doctors not to treat? Just because the rapists belong to powerful political sections. This won't do. Acid attack creates more trauma, it is a worse situation than rape. This is my view because the person lives, suffers throughout life and the suffering is visible. So, please increase the penalty and see that the entire cost of rehabilitation of the victim is exacted as fine.

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): Thank you very much. You made your point. Kindly cooperate.

SHRI PYARIMOHAN MOHAPATRA: Sir, just one point more. I draw the attention of the Minister to explanation 2 under 375, ‘‘Consent means an unequivocal voluntary agreement when the woman by words, gestures or any form of verbal or non-verbal communication...” will be treated as consent. By words or verbal is alright, but gestures and non-verbal give a tremendous amount of advantage to the man and man can prove that consent was given. Please drop this or suitably amend this. Thank you.

THE VICE-CHAIRMAN (DR. E. M. SUDARSANA NATCHIAPPAN): Now, Shrimati Irani.

SHRI TIRUCHI SIVA: Sir, my party has cooperated.

THE VICE-CHAIRMAN (DR. E. M. SUDARSANA NATCHIAPPAN): Kindly cooperate.

SHRI TIRUCHI SIVA: We need our representation. You are not accommodating our Members for certain reasons. Kindly permit another Member.

THE VICE-CHAIRMAN (DR. E. M. SUDARSANA NATCHIAPPAN): Please sit down. We will consider it. Shrimati Irani.

SHRI TIRUCHI SIVA: We are cooperating to the maximum extent and you are giving the least consideration, Sir.

THE VICE-CHAIRMAN (DR. E. M. SUDARSANA NATCHIAPPAN): We know the situation. We want to pass it.

श्रीमती स्मृति जुबिन ईरानी (गुजरात): सर, मैं जानती हूं कि समय का कोई जेंडर नहीं होता, इसलिए शायद समय महिला की व्यथा को नहीं समझता ओर सांसदों को अपनी मर्यादा में बांधने का काम करता है। Respected Vice-Chairman, Sir, in bullet points I would like to attract the attention of the hon. Home Minister to the fact that Section 354A(l)(v) which was there in the Ordinance has been removed. I would, through you, Sir, draw the attention of the hon. Home Minister to the fact that the definition of ‘sexual harassment’ in the Ordinance says, “sexual harassment includes any other unwelcome physical, verbal or non-verbal conduct of sexual nature.” It has been removed from the Bill. Why is it so? I seek an explanation from the hon. Minister on this.

Now, I come to the issue relating to stalking. Section 354D(1)(i) says that a woman has to give a clear indication of disinterest. I think any indication of disinterest should suffice. Also, it speaks about spying on a woman only if it results in fear of violence or serious alarm or causes distress. Will it be considered as stalking? My request to the hon. Home Minister, through you, is mere an act of spying on a woman should be considered as a crime.

Sir, one of my colleagues from the NCP drew the attention of the hon. Home Minister to the issue of sexual exploitation of minors who are trafficked. Under Section 376 of the IPC, rape is punishable with an imprisonment for seven years and can be extended to life. However, in the case of sexual exploitation or trafficking minors, according to the proposed Bill, the imprisonment is prescribed only for less than five years and can be extended to seven years. Why has this exception been made in the case of trafficking minors is something I seek the hon. Home Minister's explanation? And, whoever is engaged/employed in trafficking children were punished under the Ordinance. However, an exception has been made in this Bill. I would request, through you, Sir, trafficking of children and those who are knowingly employing trafficking of children should also be punished, so that such children will have the protection of law.

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): Okay. Thank you.

SHRIMATI SMRITI ZUBIN IRANI: Sir, I beg your indulgence for only one minute.

Section 376(2) says, "Whoever is in a position of control or dominance over a woman..." I would request, through you, Sir, the hon. Home Minister to define 'dominance' and 'control' by taking economic, social and political aspects into consideration.

Sir, under punishment for repeat rape offenders, all those convicted under Section 376C have not been included under this section. So, could you please consider inclusion of such offenders who are convicted under 376C also under the ambit of punishment for repeat offenders?

Sir, Shivanand Tiwariji has spoken about obscene exhibition and objectification

[Sharimati Smriti Zubin Irani]

of women. My request, through you, Sir, is, under Section 292 of the IPC, such exhibition is only punished either by imposing a fine of Rs. 2,000 or a punishment for two years. My request is to please make the punishment mandatory.

Sir, my last sentence here is this. I would like to quote Mr. Derek O'Brien who started his speech today by saying that during the Shimla Agreement the Telex Code अगर अग्रीमेंट अच्छी तरह से हुआ, सार्थक हुआ, तो बेटा हुआ, ऐसी घोषणा करनी चाहिए थी। मैं आज ओब्राईन साहब से कहना चाहती हूं कि इस सदन में भले ही rushed एक चर्चा हुई, लेकिन आज की सार्थक चर्चा के बाद देश में कम से कम परिवार गर्व से कह सकेंगे कि आज इस सदन में जो भी चर्चा इस बिल के संदर्भ में हुई ultimately बेटी हुई, बेटी हुई और बेटी हुई।

श्री राम कृपाल यादव: उपसभाध्यक्ष महोदय, आपने मुझे एक महत्वपूर्ण विधेयक पर बोलने की अनुमति दी, इसके लिए मैं आपका आभार व्यक्त करना चाहता हूं। महोदय, मैं आपसे निवेदन करूंगा कि ...(**व्यवधान**)...

SHRIMATI VASANTHI STANLEY: Mr. Vice-Chairman, Sir, please allow me to lay my speech... (*Interruptions*)... Sir, he has allowed Vandana and other Members.

SHRIMATI VANDANA CHAVAN: He did not allow. He only took a note of it.

SHRIMATI VASANTHI STANLEY: Okay. Let him allow me to lay my speech also. Otherwise, Mr. Vice-Chairman, Sir, allow me to speak. Sir, you have not given me the time. At least, allow me to lay my speech.

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): Vasanthi, please, you have made your speech. Please co operate.

SHRIMATI VASANTHI STANLEY: No, Sir. You said you will give your ruling. You tell me what you are going to decide on that. This is not fair.

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): Can you cooperate with the Chair? ...(*Interruptions*)...

SHRI TIRUCHI SIVA: We have been cooperating with the Chair. That is why we asked for permission to lay it on the Table. Kindly permit her now to read it. ...(*Interruptions*)...

SHRIMATI VASANTHI STANLEY: We have been cooperating, Sir. I am asking you. You had said you would give the ruling. What is your ruling now? I am seeking protection from the Chair, Sir.

THE VICE-CHAIRMAN (DR. E. M. SUDARSANA NATCHIAPPAN): Kindly obey the Chair. Please sit down. We will take a decision. That is what I have been telling you repeatedly. Kindly sit down. ...(*Interruptions*)...

SHRI TIRUCHI SIVA: Laying it on the Table has not been accepted by the Chairman. So, please allow her to speak. Despite her illness, she will speak. ...(*Interruptions*)...

SHRIMATI VASANTHI STANLEY: She had been permitted to lay her speech on the Table. Either allow me to lay it or allow me to read it, Sir. ...(*Interruptions*)...

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): Please cooperate. ...(*Interruptions*)...

SHRI TIRUCHI SIVA: That is what we are doing. We are asking you to allow her to speak. That is all.

THE VICE-CHAIRMAN (DR. E. M. SUDARSANA NATCHIAPPAN): You please leave it to the Chair.

SHRI TIRUCHI SIVA: I have spoken to the Chairman.

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): Please sit down. You have stated your grievance. Please cooperate now.

SHRI TIRUCHI SIVA: But that has been rejected. Kindly permit her now to speak. She will speak despite her illness.

THE VICE-CHAIRMAN (DR. E. M. SUDARSANA NATCHIAPPAN): Please cooperate. And please sit down.

SHRI TIRUCHI SIVA: We have cooperated to the maximum extent and now you are telling us that we have yet to cooperate. Why don't you consider it?

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): Can you understand what I am saying? Kindly understand what I am saying. We will give a chance to you. Kindly sit down now.

SHRIMATI VASANTHI STANLEY: Thank you, Sir.

श्री राम कृपाल यादव: सर, आज हम यहां एक महत्वपूर्ण बिल पर चर्चा कर रहे हैं। सदन इस विषय पर चिंतित है और पूरा देश भी चिंतित है। दिल्ली गैंग रेप के बाद पूरा देश उसके खिलाफ खड़ा हो गया। पूरे देश के पैमाने पर समाज के हर कोने से यह बात आई कि इस तरह के घटनाक्रम को रोकने के लिए कोई ठोस उपाय करना चाहिए। आज माननीय गृह मंत्री जी इसके लिए जो कानून लाए हैं, मैं उसका स्वागत करता हूं।

महोदय, आज महिलाओं के प्रति समाज की विचारधारा में बहुत ज्यादा गिरावट आ गई है। महिलाओं के प्रति जो हमारा नजरिया रहा है, जो देश की संस्कृति और सभ्यता रही है, वह यह है कि हम महिलाओं को माता मानते हैं, उसको भगवान का रूप मानते हैं। आज महिलाओं के साथ जिस तरह की ज्यादती हो रही है, उसे देखकर बहुत ही शर्म महसूस होती है। आज महिलाओं के साथ गैंग रेप की घटनाएं बहुत बढ़ गई हैं। पूरे देश में इस तरह की घटनाए हों रही हैं, लेकिन मैं आपको अपने प्रदेश के बारे में बताना चाहूंगा कि वहां सिर्फ कुछ ही वर्षों में आठ हजार रेप और गैंग रेप हुए हैं। सर, आज हमारा समाज कहां जा रहा है? हम कानून तो बना लेंगे, लेकिन जब तक समाज की सोच में बदलाव नहीं आएगा, तब तक कानून बनाने से कोई लाभ नहीं होगा। जो हमारे यहां बेटी और बाप का संबंध होता है, भाई और बहन का संबंध होता है, उनके बारे में भी आज खबरें आती हैं कि वहां भी रेप की घटनाएं हो रही हैं। आज हमारा समाज कहां जा रहा है, हम कहां जा रहे हैं? आज हमारी सभ्यता और संस्कृति किस तरफ जा रही है? जब तक समाज में बदलाव और सोच में परिवर्तन नहीं आएगा तब तक कानून बनाकर रेप, बलात्कार जैसे अत्याचार के शोषण नहीं रुक सकते हैं। हमें समाज में निश्चित तौर पर हर तबके और हर वर्ग की सोच में बदलाव लाना पड़ेगा, तभी हमारा कानून असरदार होगा। कानून तो पहले से भी है, लेकिन कानून होने से क्या रेप, गैंग रेप नहीं हो रहे हैं? आज हम इसमें कुछ परिवर्तन कर रहे हैं। हो सकता है कि इसके बावजूद भी जिस कानून के माध्यम से समाज में इस घृणित काम को रोकना चाहते हैं, वह शायद न रुकें।

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): Okey, thank you. Now, Shrimati Stanley.

श्री राम कृपाल यादव: मैं एक-दो मिनट में ही अपनी बात समाप्त कर दूंगा।

महोदय, मैं माननीय मंत्री जी से यह निवेदन करना चाहता हूं कि यह बात ठीक है कि आप कानून बना रहे हैं और माननीय सदस्यों ने कई महत्वपूर्ण सवालों पर भी डिस्कशन किया है, केस त्वरित गति से निष्पादित हों, इसके लिए आपने कौन-सा उपाय सोचा है? फास्ट ट्रैक कोर्ट बने, क्या इसके लिए विचार किया या नहीं किया है? बहुत-से ऐसे केसेज़ हैं, जो पिछले दस साल, बीस साल और पच्चीस सालों से पेंडिग हैं, क्या उनके निष्पादन के लिए आपने कोई उपाय सोचा है? क्या आपने इस बिल में उनके लिए कोई प्रावधान करने का काम किया है?

3.00 P.M.

THE VICE-CHAIRMAN (DR. E. M. SUDARSANA NATCHIAPPAN): Okay. Please sit down now. ...(*Interruptions*)... Nothing will go on record. Kindly cooperate. I have given you enough time. Vasanthi Stanley now.

श्री राम कृपाल यादव:*

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): Please sit down as nothing is going on record. ...(*Interruptions*)... I am sorry to say that nothing is going on record, please sit down. Now, Smt. Vasanthi Stanley. Please confine your speech to two minutes.

SHRIMATI VASANTHI STANLEY: Mr. Vice-Chairman, Sir, thank you. I am going to put my points very short.

Under gender neutrality in defining a rape victim, Sir, I recommend that the third gender, the transgender, should also be included. With very hard fighting the transgenders have won their civil liberties. I request that under 'rape', please bring the gender neutrality to include the third gender, the transgender.

On the watering down of voyeurism and stalking, Sir, I would like to say that it is extremely important to stress what is being targeted is not only innocent gestures, but also unwanted overtures by men that end up in harassing women. In this, I would like to remind you about Sarika Shah's case in 1998 which happened in Tamil Nadu. Our leader, very stringently brought about the Tamil Nadu Prohibition of Eve Teasing Act. So, only by retaining this stalking and voyeurism as offences, backed by stringent punishment, will we be able to prevent a repeat of such cases .

On the issue of marital rape, Sir, in 2011, UNIFEM, the U.N. wing working towards women empowerment, in its report titled 'Facts and Figures on Violence against Women', stated that 37 per cent of Indian women faced physical and sexual intimate partner violence in their lives. Among the 104 countries who have already have made marital rape as an act to be prosecuted, only four countries have not done and India is one among them. I wish that one amendment to section 375 should be brought which reads, "Consent will not be presumed in the event of an existing marital relationship between the complainant and the accused."

---

* Not recorded.

[Shrimati Vasanthi Stanley]

I do have my reservations about the age of consent also, Sir. Acid attack should be taken very seriously. The recent two cases of Vinodini and Vidya in Tamil Nadu have to be taken very seriously.

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): Please cooperate and conclude, Madam. Now, Shri Venkaiah Naidu.

SHRI M. VENKAIAH NAIDU: Sir, we are discussing a very important piece of legislation and I have been the Chairman of the Standing Committee which has deeply gone through this subject.

Secondly, the Leader of the Opposition, who has got a legal expertise, also wants to add something. I request both the parties and others also to cooperate. Please spare another half-an-hour or forty-five minutes. Afterwards, we can conclude passage of the Bill. Then, we can go on to other issues. If they do not want to allow it, then I would leave it; I can't help it. My suggestion is, this is an important Bill, the entire country is watching what the Parliament is going to do. We have seen in the other House yesterday; when the Bill was approved, there was a criticism saying that certain aspects were not discussed and that the number of Members present in the House also was less. It is only my request; if they do not agree, I will sit down, I have no problem also.

Sir, for one month, we have devoted time in going through each and every word of the Bill. Still, there are certain points which need to be discussed. I am not going to add anything now. I only would like to request hon. Home Minister, through you, Sir, to kindly go through the recommendations, not through the provisions of the Bill alone. As is said by many hon. Members, mere passage of the Bill is not going to solve the problem. Of course, it is a good step in the right direction. We are here to support the Bill. It is a progressive Bill. This is the first point I wanted to suggest.

Secondly, coupled with that, what is required also is the political will of all political parties. There is a need for a change of mindset across the country. That can happen only through a social mobilisation.

The third point I would like to suggest is, as Shri Shivanand Tiwari said, the

cinema and television have a greater role to play in creating awareness as also in avoiding vulgarity, obscenity and violence in films. That is causing immense harm to our social fabric. They should understand this.

Coming to the fifth point, Sir, as I have suggested to you, there is another important aspect which is not there in the Bill. I request the hon. Minister to take note of that. This ragging has become a big problem across the country. Children are committing suicide also in various campuses. So, make it a cognizable offence. That is the recommendation made by the Parliamentary Standing Committee on Home Affairs.

Sir, coming to the responsibility the higher officers,...

SHRI TIRUCHI SIVA: Sir, he is Chairman of the Standing Committee and he has got more points. We have decided to take up this Bill considering the importance of it. Since we have taken it up, he wants some more time; if the sense of the House is that we can continue for half-an-hour more, we have no objection.

SHRI RAVI SHANKAR PRASAD (Bihar): We are really grateful. ...(*Interruptions*)...

DR. V. MAITREYAN: Sir, at the same time, I would also like to point out that at this crucial hour, lakhs of Tamils from Sri Lanka have been killed. The Geneva Vote has just started. I want to make that also registered in this House the betrayal by the UPA Government to the Tamil people of Sri Lanka. The betrayal is done. The posterity will remain. The voting has just started. The item is first on the agenda. The discussion has started. India is making an oral submission. That is all they are doing. They have not even informed their US counterparts as to what submissions they are going to make. This is the state of affairs. I want to register that also at this point of time.

SHRI TIRUCHI SIVA: Sir, we are totally not happy with the way the Government of India is behaving in the UNHRC in Geneva. The Government has totally let us down. We feel very much reluctant. The Government of India has not given any amendments and it has not influenced upon. But, after all, this is also a very important Bill–this is also a very sensitive issue–we yielded today, and we have already taken it up. That is why we said, 'whatever has been written on the head of the Tamils, and whatever the Government is going to do... ...(*Interruptions*)...

DR. V. MAITREYAN: We are bound to be back-stabbed; we are bound to be ditched. ...(*Interruptions*)...

SHRI M. VENKAIAH NAIDU: We can take it up also. ...(*Interruptions*)...

SHRI D. RAJA: Just a minute. ...(*Interruptions*)...

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): We will complete this one. ...(*Interruptions*)...

DR. V. MAITREYAN: Sir, the crucial moment has started there. ...(*Interruptions*)...

SHRI D. RAJA (Tamil Nadu): We all put it on record that the Government has terribly let down the cause of Tamil people in Sri Lanka. I came to know that only oral submission is going to be made by the Government of India. In fact, the Prime Minister was here; the External Affairs Minister was here. They could have indicated what India's stand is going to be at Geneva. We were kept in the dark. The Parliament was not taken into confidence. We strongly protest... ...(*Interruptions*)...

SHRI TIRUCHI SIVA: Sir, the American Envoy is influencing all the countries to support the Resolution. ...(*Interruptions*)... The Sri Lankan Government is influencing to support their cause. But the Indian Government's representative is keeping cool, and he is not supporting the Resolution ! He has not done anything on this issue.

SHRI D. RAJA: Sir, we strongly protest against this. ...(*Interruptions*)...

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): You have already made your point. Please sit down. ...(*Interruptions*)...

SHRI D. RAJA: We agree to continue the debate on this issue. ...(*Interruptions*)...

DR. V. MAITREYAN: Sir, 90 per cent women in Sri Lanka have been made widows, courtesy our Government also.

SHRI M. VENKAIAH NAIDU: Sir, what our friends have raised is an important issue. I share their sentiments.

Sir, I request the Home Minister to take note of the suggestion made by the

Standing Committee about filing of FIR, making it a mandatory. This is number one. And also, fixing a time limit to complete the inquiry, and filing of charge-sheet, there has to be a specific time limit, and the reasons have to be given in writing.

Sir, the fourth point is counseling the police force across the country and sensitizing them.

Sir, the fifth point is increasing the strength of women police. Sir, as per the records given by the Home Ministry, the strength of women police in Delhi is six per cent only. So, the Committee has made a recommendation to increase it to 33 per cent, after consulting various State Governments. It will go a long way, if there are 33 per cent or 30 per cent women in police stations at various places.

Then, another suggestion was about compensation to the acid victims. Without waiting for the judgement to come and then the accused be mandated to pay the compensation, the Government should step in through the Women and Child Development Department to take care of the need of medical treatment to the helpless women. That is another recommendation made.

Sir, another thing is judicial reforms. The Home Minister has informed us that between 2010 and 2015, they want to spend around Rs. 5,000 crores for judicial reforms. Sir, going by the demand for fast track courts, filling up of the vacancies of judges at various levels and the need to have a number of additional courts, there is every need to increase this amount from Rs. 5,000 crores to Rs. 10,000 crores. A mere Rs. 1,000 crores Nirbhaya Fund is not going to be sufficient in any manner. Then coming to moral education in school, Sir, when we were all students, you and me and we all, there used to be a subject as moral science. That is missing in our educational curriculum. I would request the Home Minister to take it up with the HRD Minister and see to it that again that is brought into our curriculum. Sir, then comes the response by the higher officer, which I was mentioning earlier. If the lower officer wilfully fails to perform his responsibility and if it is within the knowledge and the know of the higher officer, if the higher officer fails to see that this particular thing is done as per the law, he should also be made responsible by making an entry into his ACR. That is another recommendation made. About the repeat offenders, Sir, in various Western countries the repeat offenders' names are publicised and published. 1 would request the Home Minister to take steps to see

[Shri M. Venkaiah Naidu]

that such a kind of thing is also introduced in India. Sir, at the end of it, I would only like to say that the Government has brought this Bill. They had appointed the Justice Verma Committee. They had not given adequate time. Even the Standing Committee was not given adequate time. Thirdly, even Parliament is also not getting adequate time. But, at the same time, this is not the end of the story. There is every possibility to improve it further going by the inputs we received from various quarters of the country. I would request the Home Minister to have an open mind and include all those suggestions and at a future date incorporate them and bring a more progressive and comprehensive legislation. The entire country is watching us. I do not consider this as an issue between men and women. It is about the entire society. We are a civilised society, we have a great civilisation. Keeping that in mind, the entire country and the entire polity of the country, including Parliament, we should all work in unison and see to it that we bring a good legislation and then we all are committed to its good implementation. Sir, I do not know whether the Home Minister is aware or not, all these things are going on. Yesterday there was a news item that in the court premises in Delhi, in the chamber of a lawyer, there was a complaint that a woman was raped in the chamber of that' advocate within the court premises. I am not criticising. These things are happening in different parts of the country, not in one State ruled by this party or that party. I am not holding any one party responsible for this. This malady is across the country. Keeping that in mind, let us all resolve together and see to it that we stop it with all our might. That is the appeal I want to make. Thank you very much.

SHRI RAVI SHANKAR PRASAD: Sir, I am grateful for allowing us to raise two-three quick issues. Hon. Home Minister, my first question is about Clause 21 of the Bill. In Clause 21, you are providing for an amendment to Section 309 of the CrPC whereby you say that in all offences relating to women, the trial shall be held on a day to day basis, and, as far as offences relating to rape are concerned, the trial shall be concluded within a period of two months from the filing of the charge-sheet. We are very happy, hon. Home Minister, that you are incorporating it in law itself. But you need proper judicial infrastructure to have adequate judges. ...(*Interruptions*)...

SHRI SITARAM YECHURY: You allow others also. ...(*Interruptions*)... I am sorry. ...(*Interruptions*)... I totally agree with him. ...(*Interruptions*)... Allow others also to make intervention.

श्री शिवानन्द तिवारी: सर, हम लोगों को भी बिल्कुल समय नहीं मिला...(**व्यवधान**)...

SHRI SITARAM YECHURY: I would like to thank both the DMK and the AIADMK. ...(*Interruptions*)...

श्री शिवानन्द तिवारी: हम लोग इनका आभार व्यक्त करते हैं, लेकिन हमें भी ...(**व्यवधान**)...

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): You can seek clarifications. ...(*Interruptions*)...

SHRI SITARAM YECHURY: We are very happy. Let all hon. Members whose time was curtailed because of the 3 o'clock thing, if they have some points left, please allow them also to make their points. ...(*Interruptions*)...

श्री जी.एन. रतनपुरी (जम्मू और कश्मीर): सर, हमें भी दो मिनट बोलने का समय दीजिए ...(**व्यवधान**)...

SHRI RAVI SHANKAR PRASAD: Unless we have proper judicial infrastructure, the statutory mandate of day to day hearing and completion of rape trial within two months will become frustrated. The special court allocations have already been curtailed. How do you wish to address it?

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): Let him make his statement. ...(*Interruptions*)... Let hon. Minister make his reply, then you can seek clarifications. ...(*Interruptions*)...

SHRI RAVI SHANKAR PRASAD: Sir, I have only one more question. In clause 23 of the Bill you are adding Section 357C that if a rape offence of a woman is there, every medical hospital is required to provide first-aid to her. I am very happy that it has been made a part of the law. But what happens if nobody is willing to provide that? That provision is equally important because of a large number of experiences on the ground in remote and other areas. It is not an offence. ...*(Interruptions)*...

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): You can seek clarifications. ...(*Interruptions*)... Please cooperate. ...(*Interruptions*)...

SHRI D. RAJA: No, Sir. Before the Minister, I wish to say something. ...(*Interruptions*)...

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): Let the Minister reply. After that, you can... (*Interruptions*)...

SHRI D. RAJA: Sir, do you, as a Chair, want to violate the rule? ...(*Interruptions*)... No; no. ...(*Interruptions*)...

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): Okay. But be brief.

SHRI D. RAJA: Okay, Sir. I will be very brief. I will give a brief comment on the Ordinance. The Constitution, of course, provides that an Ordinance can be promulgated only in exceptional circumstances. The Ordinance, which was promulgated by the Government to deal with violence against women and recurrent rape cases, could have easily been waited. I quote a perceptive author from the United Kingdom. He referred to the manner in which the British House of Commons has been overlooked by the Executive. He, very sarcastically, pointed out that the Parliamentary Democracy, in that country, is gradually getting 'precedencilised'. And, I don't want my country to go on that path. The Home Minister and the Government should take note of it.

Then, coming back to the Bill, we are all for a strong and effective Bill to fight sexual violence against women. But the larger perspective is to provide gender equality, gender justice and treat our women as equal citizens. Sir, because of the constraint of time, I endorse most of what Mr. Venkaiah Naidu has said. He is Chairman of the Parliamentary Standing Committee on Home Affairs. I am a Member of that Standing Committee. The Standing Committee went into the details of the earlier Bill, that is, the Criminal Law (Amendment) Bill, 2012. We went in detail, clause-by-clause, word-by-word. And, the Report of the Standing Committee has been submitted. But, in the meantime, an Ordinance was issued. Why did you go for an Ordinance? It was just to score political mileage, political point. How far was the Government serious? This is the point I am trying to raise. Now, there is the Criminal Law (Amendment) Bill, 2013. It has not gone to any Standing Committee. It has not gone to any Select Committee. ...(*Interruptions*)... No; no. This Bill has not gone to any Committee. It was 2012 Bill, which had been referred to the Standing Committee.

We had worked on that Bill. That's why Mr. Derek says that the Government is in confusion. This confusion has been continuing for three months.

Coming to certain aspects of the Bill, I agree with Dr. Najmaji, when she pointed out that Section 375 of the Indian Penal Code says 'wife not being under 15 years of age', how you can, then, stop the child marriages. I think, that has to be changed. It should, at least, be, 'the age of wife not being 18 years'. That is the minimum age of marriage. ...(*Interruptions*)... The Home Minister should take note of it. ...(*Interruptions*)...

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): Conclude please. ...(*Interruptions*)...

SHRI D. RAJA: Okay, then, I have circulated the amendments. At the time of amendments, I can take the opportunity. ...(*Interruptions*)...

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): That is a separate thing. ...(*Interruptions*)... I don't know whether your amendments have been admitted or not.

SHRI D. RAJA: No, Sir. These have been admitted and circulated too.

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): Okay, you conclude the first part.

SHRI D. RAJA: You just allow us. Only then, will we be able to make our point. ...(*Interruptions*)...

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): You know the problem. ...(*Interruptions*)...

SHRI D. RAJA: I understand the environment. I am equally charged about what is happening. But the point is, we will have to express our views. I don't want to go into much details. The Home Minister should take note of the aspect pertaining to the Scheduled Castes and the Scheduled Tribes. ...(*Interruptions*)... No; no. If the rapist is non-SC, non-ST, knowing fully well, the women happen to be SC/ST ...(*Interruptions*)... No; no. ...(*Interruptions*)...

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): Mr. Raja, address to me.

SHRI D. RAJA: This Bill talks about communal and sectarian violence. But, as many hon. Members have pointed out, ours is a caste-ridden society. In a caste-ridden society, you will have to have a differential approach to protect the interests of women who belong to the SC/ST category. That is what I am trying to make out. Sir, even Mr. Venkaiah Naidu has pointed out about acid victims, rape victims, etc. There, the responsibility for medical treatment and for rehabilitation of victims must be of the State. The State should not depend upon the fine paid by the accused. Whether the accused pays the fine or not, State must take the responsibility.

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): Mr. Raja, please cooperate. The Hon. Minister has to reply.

SHRI D. RAJA: Sir, finally, as Shri Venkaiah Naidu has suggested, the Home Minister should with an open mind take positive suggestions into consideration. Even if the Bill is passed today, he must be prepared to re-visit some of the issues to strengthen the legislation, so that this legislation will stand out in protection of our women, their dignity, their rights and their equality in our society. With these words, I conclude. Thank you.

SHRI G.N. RATANPURI: Sir, please give me two minutes to speak.

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): I have already told you that after the hon. Minister has made the reply, if you find that.....

SHRI G.N. RATANPURI: Why not now, Sir? Everybody has spoken. ...(*Interruptions*)...

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): Please, you can seek your clarifications. I will give you a chance. Please sit down.

SHRI G.N. RATANPURI: Sir, I want two minutes now. ...(*Interruptions*)...

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): Whatever questions you want to raise, you can raise after the reply. I will give you a chance to seek clarifications. Please sit down.

श्री सुशीलकुमार शिंदे: उपसभाध्यक्ष महोदय जी, मैं पूरे सदन का आभारी हूं कि आज

इस बिल पर एकता का दर्शन हो गया है। हमारे विरोधी दल के नेता तथा विरोधी दल के सभी सदस्यों ने भी एक मत से इस बिल को सपोर्ट दे दिया है, इसके लिए मैं धन्यवाद देता हूं। ऐसे बहुत कम वक्त होते हैं, जब कि हम सब लोग देश के सवाल के लिए इकट्ठा हो जाते हैं। अभी स्टैचुटोरी रेजलूशन के बारे में श्री राजा साहब कह रहे थे कि इसको आपने इतना जल्दी में क्यों किया? इसको इतना जल्दी नहीं करना था।

(श्री सभापति पीठासीन हुए)

मैं आपको बताना चाहता हूं कि 16 दिसम्बर का जो इन्सिडेन्ट हो गया, उसके बाद पूरे देश में चिंता का एक सवाल खड़ा हुआ था और एक हवा बन गई कि महिलाओं के लिए एक नया कानून बनाना हमारा कर्त्तव्य होगा और इसके लिए जस्टिस वर्मा कमेटी अपॉइन्ट की गई पहले आपने जिस 2012 के बिल का जिक्र किया है, वह बिल स्टैंडिंग कमेटी के सामने था और जस्टिस वर्मा के पास भी हम 2012 का बिल लेकर गए थे कि आप इसको भी देखिए, तो उन्होंने इस बिल के सारे प्रावधानों को स्वीकार किया और उन्होंने उसमें रिकमन्डैशन्स कीं और हमने उनकी रिकमन्डैशन्स को भी स्वीकार किया है। हमारे स्टैंडिंग कमेटी के चेयरमैन साहब कह रहे थे कि स्टैंडिंग कमेटी की सारी रिकमन्डैशन्स को स्वीकार नहीं किया गया है। सारी रिकमन्डैशन्स तो कभी स्वीकार नहीं की जाती हैं, पर हमने इस पर बहुत सारी रिकमन्डैशन्स को स्वीकार किया है। मैं श्रीमती माया सिंह जी को धन्यवाद दूंगा कि जब उन्होंने खुद भाषण किया, जब भी उसका जिक्र किया था कि सरकार ने इस पक्ष में जो काम किया है, उसका मैं स्वागत करता हूं। मैं उनको धन्यवाद देना चाहता हूं। उन्होंने यह बात जरूर कही कि माइनर के बारे में और भी ज्यादा अग्रेसिव रहना चाहिए। मैं आपको ये सब पढ़ कर बताऊंगा।

मैं राजा साहब को यह बताना चाहूंगा कि हमें एक ऐसा मौका मिल गया था और डिग्निटी ऑफ वुमन के लिए कानून बनाना बहुत महत्वपूर्ण हो गया था। इतना कानून और ऑर्डनेंस करने के बाद भी कोई रेप कम हो गये, मैं ऐसा नहीं समझता हूं। यह जो आप अभी कन्सेंट ऐज 16 साल के बारे में कह रहे थे, इसको अभी 18 किया गया है। हमने ऑर्डनेंस में तो 18 किया था, लेकिन जस्टिस वर्मा ने उसको 16 किया। आपके मालूमात् के लिए मैं बताना चाहता हूं कि 1860 में जो इंडियन पीनल कोड बना, उसमें भी कन्सेंट ऐज 16 साल थी, आज तक वही चल रहा है। आज हमारे ख्याल में यह बात आ गयी कि हमें इसको 18 साल करना था। यह अभी तक हमारे ख्याल में नहीं आया था। हमें धन्यवाद देना चाहिए कि जब यह क्रिमिनल लॉ बिल आ रहा है, तब हम सब लोगों के ख्याल में यह आ गया कि इंडियन पीनल कोड में कंसेंट उम्र 16 साल है। आप यह देखिए कि हम जस्टिस की बात करते हैं और इसमें हमारी इतनी इग्नोरेंस हो गयी है? लेकिन, ऐसी कोई बात नहीं हैं? ऐसा नहीं है कि

[**श्री सुशीलकुमार शिंदे**]

अगर यह एक बार हमसे दुर्लक्षित हो गया, तो इसे करैक्ट नहीं करना है। मैं आपसे पूरी तरह से सहमत हूं कि यह कानून 1860 का है, लेकिन ऐसा नहीं है कि कोई नया कानून आ गया, वह परमानेंट हो गया और उसमें कुछ करेक्शन ही नहीं किया जा सकता। ऐसा कभी नहीं होता है। कानून में सुधार तो लाना ही पड़ेगा, उसमें अमेंडमेंट लानी ही पड़ेगी और इस कानून में भी यह बहुत ओपन है। अगर इसमें और भी ज्यादा कुछ करना होगा, तो हम उसे करने के लिए तैयार हैं।

यहां एक बड़ी बात यह कही जा रही थी कि इसमें पुलिस एक्टिव नहीं होती है और एफ0आइ0आर0 का रजिस्ट्रेशन नहीं होता है। इसलिए इसमें हमने इस बात पर परपजली ख्याल रखा और पुलिस ऑफिसर्स को अकाउंटेबल बनाया। अगर उसने एफ0आई0आर0 रजिस्टर नहीं की है, तो उसे छः महीने से दो साल तक सजा देने का भी प्रावधान हमने इसमें किया है। ऐसा कभी नहीं हुआ था।

वेंकैया नायडु साहब ने अभी-अभी एक सवाल उठाया था, लेकिन वक्त कम है, इसलिए मैं भी प्वाइंटिडली बोल रहा हूं। सवाल यह था कि यह सुविधा हॉस्पिटल्स में मिलेगी या नहीं? अगर वह मिलेगी, तो किस तरह से मिलेगी? अगर वह सुविधा दी जाएगी, तो उस पर आपका क्या बंधन रहेगा? अगर ये रेप केसिज़ हॉस्पिटल्स में होते हैं, चाहे ये केसिज़ प्राइवेट हॉस्पिटल्स में हों या सरकारी हॉस्पिटल में हों, अगर वहां कोई भी विक्टिम जाएगा, तो उसे इमीडिएटली ट्रीटमेंट देनी पड़ेगी। यदि उसे ट्रीटमेंट नहीं दी गयी, तो उसके लिए भी एक साल की सज़ा का प्रावधान है। चाहे वह हॉस्पिटल प्राइवेट हो या गवर्नमेंट का हो, हमने उसमें किसी प्रकार की कोई दूसरी बात नहीं की है।

यहां स्मृति ईरानी जी ने यह बात कही और हमाने बहुतेरे सदस्यों ने भी कही कि ये जब पोजिशन में होते हैं, तो उस पर एक असर होता है और वे विक्टिम बन जाते हैं। आपने कहा है कि बाकी सब लोगों के लिए तो आपने किया, लेकिन पॉलिटिशंस के लिए कुछ नहीं किया। मैं आपको बताना चाहूंगा कि हमारे कानून में, 376 में यह बहुत ही क्लीयरली लिखा है कि being in position of control or dominance. कंट्रोल या डॉमिनेंस चाहे किसी का भी हो, चाहे वह इकनॉमिकल हो, फाइनेंशियल हो, ऐडमिनिस्ट्रेटिव हो या पॉलिटिकल हो, इसमें सब कवर हो जाते हैं। इसमें फिक्र करने की कोई जरूरत नहीं है, इसमें पॉलिटिशन भी आ जाता है। ...(**व्यवधान**)...

श्री एम. वेंकैया नायडु: इसमें डाउट इसलिए आया कि आपने पहले जो बिल हमें सर्कुलेट किया, उसमें पॉलिटिकल था, आपने ऑर्डिनेंस में एक्सक्लूड किया है और स्टैंडिंग कमिटी ने ...(**व्यवधान**)...

श्री सुशीलकुमार शिंदे: यह मैं आपको बताता हूं।

श्री एम. वेंकैया नायडु: आपके पास बिल है, उसको आप देखिए।

श्री सुशीलकुमार शिंदे: देखिए, इस पर सभी के साथ चर्चा हुई और चर्चा होने के बाद ही इसको निकाला गया। इसमें केवल इतना ही नहीं हुआ कि आपकी स्टैंडिंग कमिटी में इस पर चर्चा हो गयी, बल्कि सभी लीडर्स के साथ भी इस पर चर्चा हुई और दोनों सदनों के लीडर्स के साथ इस पर चर्चा हुई, उसके बाद ही यह निर्णय लिया गया है। यह कोई ऐसी बात नहीं है कि भविष्य में यह आ नहीं सकेगा। हम सब लोग यहां कानून बनाने वाले हैं, यहां विद्वान लोग बैठे हैं, हम कभी भी इसको ला सकते हैं, लेकिन डॉमिनेंस, it is a matter of interpretation of words and law और मुझे पूरा विश्वास है कि आप इस पर ज्यादा सवाल नहीं उठाएंगे।

हमने पहली बार इस कानून में एसिड अटैक का प्रावधान किया है। हम बहुतेरे ऐसे केसिज देखते हैं, जिनमें रास्ते में आते-जाते स्कूटर सवार द्वारा किसी लड़की पर तक एसिड फेंक दिया जाता है, जब वह बस के इंतजार में खड़ी होती है। इस संबंध में जो यह पहला कानून है, इसमें हमने बहुत रिजिडली लिखा है और उसको 10 साल की पनिशमेंट दी है। एसिड फेंकने के बाद विक्टिम को जो इंजूरिज़ होती हैं, उसके लिए पनिशमेंट 10 साल की है, लेकिन वह extendable to life भी है। इसी प्रकार, जिसने एसिड अटैक करने का प्रयास किया हो, उसके लिए पांच साल की सजा का प्रावधान है और वह extendable to 7 years है। अभी इन new offences में आपने देखा होगा कि विशेषकर disrobing में सैक्शन-354b में बहुतेरे हमारे सदस्य कह रहे थे तथा मैं प्रभा ठाकुर जी को भी धन्यवाद दूंगा कि जिन्होंने जिक्र किया कि विशेषकर देहातों में दलित और आदिवासी महिलाओं को नंगा किया जाता है और उसकी बारात निकाली जाती है। अभी तक कभी हमने इस पर ध्यान नहीं दिया था। लेकिन पहली बार हमने disrobe को पनिशेबल किया है। इसके लिए पुलिस स्टेशन में एफ0आई0आर0 भी करने के लिए पुलिस को जिम्मेदार बनाया है। दूसरी बात जो voyeurism की बात है और stalking की बात है, यह बात सही है। केवल हमारी एक महिला ने जिनका अनुभव बहुत बड़ा है, फिल्म का है, सब कुछ है लेकिन उनके दिल में यह शंका पैदा हो गई कि यह पुरूष विरोधी बिल है, इस तरफ उन्होंने ध्यान दिलाया है। एक अकेली महिला ने पुरूषों के साथ बोला है। लेकिन मैं आपको आश्वस्त करता हूं कि यह पुरूषों के विरूद्ध नहीं है। हम यह चाहते थे, सब पुरूष भी यह चाहते थे कि इस तरह का कानून हो जाए और हमारी मां, बहनों को पूरा प्रोटक्शन इस देश में मिल जाए, यही हमारी भावना थी। मैं आपकी भावना को समझ सकता हूं कि जिस तरह से यहां किसी ने तो cognizance लिया, यह भी हमारे लिए बहुत अच्छा है। लेकिन सबसे बड़ी बात है कि बहुत दिन से हमारा यह कानून रह गया था। हमने उस केसेज के लिए कानून में कड़ी से कड़ी सजा का प्रावधान किया है, जिनमें रेप

[श्री सुशीलकुमार शिंदे]

पीड़ित vegetative state में चली जाती है। मुझे याद है कि मुम्बई के के0एम0 हॉस्पिटल का एक केस है, यहां भारतकुमार राऊत जी दिखाई नहीं दे रहे हैं, वे चले गए हैं। वहां वह लड़की अभी तक vegetative state में है। ऐसे केसेज होने पर कानून में अब तक कोई इलाज नहीं था। तो अब कानून में इसका इलाज बीस साल की सजा से किया है। It can also be extended.

सभापति महोदय, human trafficking के बारे में जो सवाल उठ रहा था, यह बच्चों का और विशेषत: minor girls का human trafficking बहुत जोर से होता है और prostitution के लिए इसका उपयोग किया जाता है। इसके लिए हमने जो सैक्शन एड् किए हैं, 370 में trafficking of a person उसके लिए 7 से 8 साल की सजा दी है और फाइन भी है। Trafficking of more than one person उसके लिए 10 years to life imprisonment की सजा है Trafficking of a minor के लिए 10 years to life imprisonment की सजा है। Trafficking of more than one minor के लिए 14 years to life imprisonment की सजा है। Repeat of offence of trafficking के लिए life imprisonment की सजा है। लेकिन उसमें यह भी प्रावधान किया है कि reminder of the person's naturalife तक उसको वहीं रहना पड़ेगा, इसमें यह भी किया है। Public servant or police officer involved in trafficking of a minor के लिए भी life imprisonment with fine किया है। इसमें पुलिस ऑफिसर या कोई अन्य ऑफिसर भी होंगे। इसके अलावा किसी Executive से काम करने वाले ऑफिसर होंगे, तो उसके लिए भी हमने यह प्रावधान किया है। बाकी बहुतेरे हम नए सैक्शन लाए हैं, 370A नया लाए हैं, 377A भी नया कानून लाए हैं। 370D और 376E, repeat offence–सैक्शन-376, 376D उसको भी natural life तक पनिशमेंट दे दिया है। महोदय, मैं समझता हूं कि हम सब ने एक ऐसा कानून पास किया है, जिसका असर आनेवाले कई वर्षों तक समाज पर होगा। हमने एक बहुत ही कड़ा और रिजिड कानून देश को दिया है, जोकि पिछले कई सालों में नहीं आया था। मैं इसके लिए आप सबको धन्यवाद देता हूं। साथ ही हमारे प्रधान मंत्री जी और सोनिया गांधी जी, जो हमारे यूपीए की चेयरमैन है, उन्होंने हमारे यंगस्टर्स और महिलाओं के लिए जो मेहनत की है व तकलीफ उठायी है, उसके लिए मैं उन्हें भी धन्यवाद देता हूं। महोदय, अगर किसी ने अच्छा काम किया है, तो उसे अच्छा कहने में क्या बुरा है? हम तो अरूण जेटली जी और आप सभी को अच्छे काम के लिए धन्यवाद देते हैं। डेमोक्रेसी में ऐसा होना चाहिए। हम यदि आंख बंद कर के डेमोक्रेसी में नहीं चलते हैं, तो मैं समझता हूं कि हमारी डेमोक्रसी प्रबल डेमोक्रेसी हो जाएगी और भविष्य के लिए हमारा रास्ता जेंडर बेस्ड नहीं रहेगा और हमारी बहनें, माताएं और हम सब एक हैं, इस प्रकार का एक विश्वास लेकर, हम समाज में चलते रहेंगे।

सभापति जी, मैं आपके माध्यम से सदन से विनती करता हूं कि वह इस महत्वपूर्ण बिल को अपनी मंजूरी प्रदान करे।

DR. NAJMA A. HEPTULLA: Sir, I want to seek a clarification, ...(*Interruptions*)...

MR. CHAIRMAN: Shri G.N. Ratanpuri, the Chair promised to give you time. Please ask a question; not a statement.

श्री जी.एन. रतनपुरी: सर, हम दुनिया की सबसे पुरानी तहजीब के वारिस हैं और हमें अपनी पांच हजार साल पुरानी संस्कृति, सभ्यता और अपने संस्कारों पर बहुत नाज है* ...(**व्यवधान**)...

MR. CHAIRMAN: You cannot refer to what happened in another legislative body. ...(*Interruptions*)... Please ask your clarification on the statement. ...(*Interruptions*)...

SHRI G.N. RATANPURI: I want to know why can't we be sensitive. मैं बहुत खुश हूं कि हम बहुत संसेसिटिव हैं about plight of women all over the country, लेकिन यही सेंसिटिविटी हम नॉर्थ-इस्ट की वीमेन, दलित वीमेन और कश्मीर की खातून के बारे में नहीं दिखाते* ...(**व्यवधान**)...

श्री सभापति: यह आप क्या कर रहे हैं? You ask your question please. ...(*Interruptions*)...

SHRI G.N. RATANPURI: My question is Why the people in uniform have not been included in the ambit of this Bill? Why should they have any immunity? How can rape or assault against women be in the line of duty?

SHRI M. VENKAIAH NAIDU: It should be expunged. ...(*Interruptions*)... Sir, reference to a party should be expunged. ...(*Interruptions*)...

MR. CHAIRMAN: Anything which is inappropriate will be expunged. ...(*Interruptions*)...

श्री मोहम्मद अदीब (उत्तर प्रदेश): सर, यह बिल बहुत अच्छा है।

† **جناب محمد ادیب (اتّر پردیش):** سر، یہ بل بہت اچھا ہے۔

श्री सभापति: आपको क्लैरिफिकेशन चाहिए?

श्री मोहम्मद अदीब: सर, मुझे यह क्लैरिफिकेशन चाहिए कि जुवेनाइल एक्ट के तहत जो बच्चा उम्र के हिसाब से बच जाता है, उसके लिए हमने क्या किया है और जिन फेमिलीज में ये दर्दनाक वाकयात हो रहे हैं, उन फेमिलीज को आपने कितना कम्पनसेशन देने के लिए कहा है, जिन फेमिलीज के साथ यह हो रहा है? सर, 15 और 17 साल के बच्चे यह अपराध कर रहे हैं। आज सबसे ज्यादा क्राइम इस उम्र के बच्चे कर रहे हैं। इसके लिए उसमें कोई प्रावधान नहीं है।

* Expunged as ordered by the Chair.
† Transliteration in Urdu Script.

[श्री मोहम्मद अदीब]

† **جناب محمد ادیب :** سر، مجھے یہ کلیرفکیشن چاہئے کہ 'جووینائل ایکٹ' کے تحت جو بچہ عمر کے حساب سے بچ جاتا ہے، اس کے لئے ہم نے کیا کیا ہے اور جن فیملیز میں یہ دردناک واقعات ہو رہے ہیں، ان فیملیز کو آپ نے کتنا کمپنسیشن دینے کے لئے کہا ہے، جن فیملیز کے ساتھہ یہ ہو رہا ہے؟ سر، 15 اور 17 سال کے بچے یہ اپرادھہ کر رہے ہیں۔ آج سب سے زیادہ کرائم اس عمر کے بچّے کر رہے ہیں۔ اس کے لئے اس میں کوئی پراودھان نہیں ہے۔

(ختم شد)

SHRIMATI SMRITI ZUBIN IRANI: Sir, I want a clarification. ...(*Interruptions*)...

MR. CHAIRMAN: You have already made a statement. ...(*Interruptions*)... This cannot be an endless exercise. ...(*Interruptions*)...

DR. NAJMA A. HEPTULLA: Sir, while making a very short intervention, I have requested and told the Minister that he cannot take this legislation in isolation. You have to take cognizance of the Juvenile Justice Act also. ...(*Interruptions*)...

SHRI SUSHILKUMAR SHINDE: That is covered under the different law. ...(*Interruptions*)...

DR. NAJMA A. HEPTULLA: Sir, with your admittance in the House, due to that happening in Delhi, this Ordinance was brought. But the culprit is getting scot-free because he was two or three months younger than 18 years. How can this justice be given to anybody? अगर आप जुवेनाइल एक्ट को चेंज नहीं करेंगे तो आप कैसे उसको सज़ा देंगे? जब तक आप इस मामले को इन-टोटलिटी नहीं देखेंगे, इस लॉ के आने से आपका काम पूरा नहीं होगा।

MR. CHAIRMAN: We are considering the proposed legislation, not subsequent action.

DR. NAJMA A. HEPTULLA: No, Sir, what I am saying is they are related to each other. One legislation cannot be undertaken without taking the cognisance of other legislation which gives punishment. So, you will have to consider it. Sir, we are thinking about this after a long deliberation and reading the Bill. सर, आपने सब की तारीफ कर दी, मगर आपने वेंकैया जी, जो स्टैंडिंग कमेटी के चेयरमैंन है, ...(**व्यवधान**)... उनकी नहीं की।

MR. CHAIRMAN: But, that is not a clarification.

† Transliteration in Urdu Script.

श्री सुशील कुमार शिंदे: नाम नहीं लिया, लेकिन किया, उनका तो पहले किया। ...(**व्यवधान**)...

श्री शिवानन्द तिवारी: सर, मेरा क्लैरिफिकेशन है। मैं माननीय मंत्री जी से जानना चाहता हूं कि कन्ज्युमरिस्ट कल्चर ने जिस ढंग से औरत को सेक्स ऑब्जैक्ट बना कर पेश किया है, उसके शरीर का बाजारीकरण किया है, उसका नतीजा है कि इस तरह से रेप का, औरतों के खिलाफ सेक्सुअल क्राइम का एक मांइडसेट बनता है। जब तक आप उस पर रोक नहीं लगाएंगे, ...(**व्यवधान**)...

श्री सभापति: आप इस लेजिस्लेशन पर अपना सवाल पूछिएगा।

श्री शिवानन्द तिवारी: सर, इसके लिए आप कड़े से कड़ा कानून बनाइए। आपने इस बारे में कुछ नहीं कहा। इसलिए हम चाहेंगे कि आप इस बारे में भी स्पष्टीकरण दीजिए कि इस बारे में आप क्या करने जा रहे हैं?

MR. CHAIRMAN: Yes, Mrs. Smriti Irani, what is your clarification? You have already spoken.

SHRIMATI SMRITI ZUBIN IRANI: Sir, I just have pointedly three clarifications to seek. One, on page 5, I would like to draw the Home Minister's attention to section 370 that reduces sentence and punishment for sexual exploitation of trafficked minors. 1 had attracted the Home Minister's attention to it, why there was this reduction. Sir, please look at page 5 and the reduction of punishment *vis-a-vis* IPC. I had also attracted your attention to the provision of stalking on page 3. I had also attracted your attention to the fact that under-punishment for repeat offenders, those convicted under section 376C, is not included. Would you include this? This is the submission that I want to make.

श्रीमती कुसुम राय (उत्तर प्रदेश): सभापति जी, मैं आपके माध्यम से माननीय मंत्री जी से कहना चाहती हूं कि सभी चीजों पर हमने यहां चर्चा की है, लेकिन जब किसी भी महिला के साथ चाहे बलात्कार हो, चाहे गैंग रेप का मामला हो, सुबह से लेकर शाम तक मीडिया के लोग उसका रिपीटेशन करते रहते हैं, क्या इसके बारे में आपने कोई उपाय सोचा है? ...(**व्यवधान**)... जब किसी महिला के साथ ऐसी घटना हो जाती है, तो उसको लेकर सुबह से रात तक मीडिया में बताया जाता है। आपने इस बारे में कुछ सोचा है या नहीं सोचा है?

प्रो. अनिल कुमार साहनी (बिहार): सभापति महोदय।

श्री सभापति: आप सवाल पूछिए, भाषण मत दीजिए।

प्रो. अनिल कुमार साहनी: सर, हम भाषण नहीं दे रहे हैं, क्लैरिफिकेशन पूछ रहे हैं। मंत्री महोदय, आपने नियम बनाया है तांक-झांक का, देखने का, मगर जो अश्लील गाना कहीं-कहीं पर चलता है कि 'मिस कॉल मारा तारा, किस देब का हो', जब ऐसा गाना चलेगा, तो युवा का क्या होगा? ...(**व्यवधान**)...

श्री सभापति: थैंक यू। बैठ जाइए, बैठ जाइए। हो गया।

प्रो. अनिल कुमार साहनी: कहने के लिए वह अश्लील गाना है। क्या उस पर रोक लगाने के लिए आप कानून बना रहे हैं? देखने वाले, झांकने वाले, ताकने वाले, कनखी मारने वाले पर आप केस कीजिएगा, लेकिन जो गाना बना रहा है, जो सीडी बना रहा है, उसके खिलाफ कुछ नहीं कीजिएगा। उसके खिलाफ भी कानून बनाइए, उसको भी जेल भेजने का प्रावधान कीजिए।

श्री सभापति: बैठ जाइए, हो गया।

SHRI V.P. SINGH BADNORE (Rajasthan): Sir, I have a very short and a specific question. Sir, the juvenile has a cut-off date of, let us say, 18 years. Suppose, a person attains the age of 18 years on 30th of March, one day before, on 29th, it is okay. On 30th March, he has this problem and one day later, he gets punished. Is that the right way of going about it?

MR. CHAIRMAN: Please, don't deprive the fraternity of lawyers from arguing a fine point in a court of law. Yes, Mr. Derek O'Brien.

SHRI DEREK O'BRIEN (West Bengal): Sir, I have a clarification-cum-suggestion to you and through you, to the Home Minister. In this debate today, we have used the term 'rape victim'. About ten-twelve times, the Home Minister used the word 'rape victim'. Would you consider, for the purpose of records in Rajya Sabha, using the words 'rape survivor' and not the 'rape victim'?

MR. CHAIRMAN: I shall now put the Resolution moved by Shri D. Raja to vote.

The question is:

> That this House disapproves the Criminal Law (Amendment) Ordinance, 2013 (No. 3 of 2013) promulgated by the President on 3rd February, 2013.

The motion was negatived.

MR. CHAIRMAN: I shall put the motion moved by Shri Sushilkumar Shinde to vote.

The question is:

> "That the Bill further to amend the Indian Penal Code, the Code of Criminal Procedure, 1973, the Indian Evidence Act, 1972 and the

Protection of Children from Sexual Offences Act, 2012, as passed by Lok Sabha, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: We shall now take up the clause-by-clause consideration of the Bill.

Clause 2 was added to the Bill.

MR. CHAIRMAN: In Clause 3, there are two amendments (Nos. 1 and 2) by Dr. T.N. Seema. Are you moving the amendments?

DR. T.N. SEEMA: Sir, I am not moving the amendments.

Clause 3 was added to the Bill.

Clauses 4 and 5 were added to the Bill.

MR. CHAIRMAN: In clause 6, there is one amendment (No. 3) by Dr. T.N. Seema. Dr. Seema, are you moving the amendment?

Clause 6–Amendment of Section 354

DR. T.N. SEEMA: Sir, I move:

That at page 3, *for* lines 1 to 5, the following shall be *substituted*, namely:-

"354.(1) The following acts shall constitute the offence of sexual assault:-

(a) intentional touching of another person when such act of touching is of a sexual nature and is without the recipient's consent;

(b) using words, acts or gestures towards or in the presence of another person which create an unwelcome threat of a sexual nature or result in an unwelcome advance.

Explanation: For the purposes of this section, acts shall include the display and dissemination of pornographic material.

[Dr. T.N. Seema]

(2) Any person who commits the offence mentioned in clause (a) of sub-section (1) shall be punishable with rigorous imprisonment that may extend to five years, or with fine, or both.

(3) Any person who commits the offence mentioned in clause (b) of sub-section (1) above shall be punishable with imprisonment of either description that may extend to one year, or with fine, or both."

The question was put and the motion was negatived.

Clause 6 was added to the Bill.

MR. CHAIRMAN: In clause 7, there is one amendment (No. 4) by Dr. T.N. Seema. Dr. Seema, are you moving the amendment?

CLAUSE 7–INSERTION OF NEW SECTIONS 354A, 354B, 354C AND 354D.

DR. T.N. SEEMA: Sir, I move:

That at page 3, *lines* 7 to 19, be *deleted.*

The question was put and the motion was negatived.

Clause 7 was added to the Bill.

Clause 8 was added to the Bill.

MR. CHAIRMAN: In Clause 9, there are 11 amendments (Nos. 5 to 9) by Dr. T.N. Seema and (Nos. 12 to 17) by Shri D. Raja. Let us first take up the amendments by Dr. T.N. Seema. Dr. Seema, are you moving the amendments.

CLAUSE 9–SUBSTITUTION OF NEW SECTIONS FOR

SECTIONS 375, 376, 376A, 376B, 376C AND 376D

DR. T.N. SEEMA: Sir, I move:

5. That at page 6, *for* lines 1 and 2, the following be *substituted*, namely:-

"*Sixthly*=With or without the complainant's consent, when such complainant is under eighteen years of age.

Provided that consent shall be a valid defence, if the age of the complainant is between sixteen years and eighteen years of age and the accused person is not more than five years older than the complainant."

6. That at page 6. lines 13 and 14, be *deleted.*

7. That at page 7, *for* lines 2 and 3, the following be *substituted,* namely :-

"(k) being in a position of economic or social or political dominance commits sexual assault on a woman under such dominance; or

(1) being a man, who is not belonging to Scheduled Caste or a Scheduled Tribe, commits rape on a person belonging to Scheduled Caste or a Scheduled Tribe, knowing that the person belongs to Scheduled Caste or a Scheduled Tribe; or"

8. That at page 7, lines 31 to 36, be *deleted.*

9. That at page 8, *after* line 26, the following be *inserted*, namely:-

"376F.(1) Whoever, being a public servant in command, control or supervision of the police or armed forces, or assuming command whether lawfully or otherwise, fails to exercise control over persons under his or her command, control or supervision and as a result of such failure offences under section 354, section 354A, sub-section (1) of section 376, clauses (a), (b), (c), (d), (e), (h), (i), and (j) of sub-section (2) of section 376, section 376B or section 376C or section 376D of the Indian Penal Code, 1860 are" committed, by person under his or her command, control or supervision, shall be guilty of the offence of breach of command responsibility, where,-

55. such public servant either knew or owing to the circumstances shall have known that the person under his or her command, control or supervision may commit such offences; and

56. such public servant failed to take necessary and reasonable measures within his or her power to prevent or repress the commission of the said offences.

[Dr. T.N. Seema]

57. Whoever is guilty of the offence of breach of command responsibility shall be punished with rigorous imprisonment for a term which shall not be less than seven years, but may extend to ten years.

Explanation 1: For the purposes of this section, police officer shall have the same meaning as the word police under the Police Act, 1861.

Explanation 2: For the purposes of this section, armed forces means the naval, military and air forces and includes any member of the Armed forces enumerated in the Schedule, including the paramilitary forces and any auxiliary forces that are under the control of the Central or State Government.

The questions were put and the motions were negatived.

MR. CHAIRMAN: I shall now take up the amendments by Shri D Raja. Shri D. Raja, are you moving the amendments?

SHRI D. RAJA: Sir, I move:

(12) That at-page 6, lines 13 and 14, *for* the words "wife not being fifteen years of age," the words "the wife not being eighteen years of age," be *substituted.*

(13) That at page 6, *after* line 14, the following be *inserted*, namely:-

Exception 3:- Except for cases falling under sub-section (2) of section 376, any sexual intercourse or sexual act covered by section 375 of Indian Penal Code, 1860 is not rape when she being between the age of sixteen to eighteen years consents to such sexual intercourse or sexual act with him and he is below the age of eighteen years.

(14) That at page 7, *after* line 7, the following be *inserted*, namely:-

"(o) being a man, who is not belonging to Scheduled Caste or a

Scheduled Tribe, commits rape on a person belonging to Scheduled Caste or a Scheduled Tribe, knowing that the person belongs to Scheduled Caste or a Scheduled Tribe."

(15) That at page 7, *after* line 24, the following be *inserted*, namely:-

"(e) For the purposes of clause (0) of sub-section (2) of section 376, the court may presume from the facts and circumstances of the case that the accused knew or ought to have known, or believed that the victim belonged to a Scheduled Caste or Scheduled Tribe and the accused was acquainted with the victim or the family of the victim."

(f) That the victim of rape in under clauses (a), (b), (c), (d), (e), (g), (1) and (0) of sub-section (2) of section 376, shall be any person.

(16) That at page 7, line 30, the words "or with death" be *deleted.*

(17) That at page 8, lines 25 and 26, the words "or with death" be *delete*

The questions were put and the motions were negatived.

Clause 9 was added to the Bill.

MR. CHAIRMAN: In Clause 10, there is one amendment (No. 10) by Dr. T.N. Seema. Dr. Seema, are you moving the amendment?

CLAUSE 10–AMENDMENT OF SECTION 509

DR. T.N. SEEMA : Sir, I move:

(10) That at page 8, lines 27 to 30, be *deleted.*

The question was put and the motion was negatived.

Clause 10 was added to the Bill.

Clauses 11 to 13 were added to the Bill.

MR. CHAIRMAN: In Clause 14, there is one amendment (No. 11) by Dr. T.N. Seema. Dr. Seema, are you moving the amendment?

CLAUSE 14–AMENDMENT OF SECTION 160

DR. T.N. SEEMA: Sir, I move:

(11) That at page 9, lines 25 and 26, *or* the words "under the age of fifteen years", the words "under the age of eighteen years" be *substituted.*

The question was put and the motion was negatived.

Clause 14 was added to the Bill.

Clauses 15 to 17 were added to the Bill.

MR. CHAIRMAN: In Clause 18, there are two amendments (Nos. 18 and 19) by Shri D. Raja. Shri D. Raja, are you moving the amendments?

CLAUSE 18–AMENDMENT OF SECTION 197

SHRI D. RAJA: Sir, I move:

(18) That at page 10, line 9, the words, bracket and figure "after sub-section (1)" be *deleted*

(19) That at page 10, line 12, *for* the words "in case of a public servant" the words "in case of all persons covered under this section" be *substituted.*

The questions were put and the motions were negatived.

Clause 18 was added to the Bill.

Clauses 19 to 22 were added to the Bill.

MR. CHAIRMAN: In Clause 23, there is one amendment (No. 20) by Shri D. Raja. Shri D. Raja, are you moving the amendment?

CLAUSE 23–INSERTION OF NEW SECTIONS 357B AND 357C

SHRI D. RAJA: Sir, I move:

That at page 10, line 49, the words "and shall immediately inform the police of such incident" be *deleted*.

The question was put and the motion was negatived.

Clause 23 was added to the Bill.

MR. CHAIRMAN: In Clause 24, there are two amendments (Nos. 21 and 22) by Shri D. Raja. Shri D. Raja, are you moving the amendments?

CLAUSE 24–AMENDMENT OF FIRST SCHEDULE

SHRI D. RAJA: Sir, I move:

(21) That at page 12, line 8, *for* the word "Bailable", the word " Non - bailable be *substituted.*

(22) That at page 12, line 23, *for* the word "Bailable", the word "Non-bailable be *substituted.*

The questions were put and the motions were negatived.

Clause 24 was added to the Bill.

Clauses 25-30 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI SUSHILKUMAR SHINDE: I move:

That the Bill be passed.

The question was put and the motion was adopted

STATEMENT BY MINISTER--Contd.

Regarding concerns raised with regard to recent changes notified by the Union Public Service Commission for Civil Services Examination, 2013

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): Mr. Chairman, Sir, the Government gave an assurance in this House on 15.03.2013 that it will have a re-look on some aspects of the newly notified pattern of Civil Services (Main) Examination in view of the concerns raised by the Members of this House and representations received in this regard. The Government has reviewed the concerns raised. Having taken into account all the views expressed by the Hon'ble Members and the